

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application No. 622/2024

**IN THE MATTER OF:-**

Varun Gulati

...Applicant

Versus

State of Haryana &amp; Ors.

...Respondent(s)

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Dated -20.02.2025

THROUGH

Place – New Delhi



ADV VIKRAM SINGH & TUSHARIKA SHARMA  
SINGH AND ASSOCIATES  
ADVOCATE FOR THE DEFENDANT

Ch-141, Lawyers Block-1,  
Delhi High Court, New Delhi 110001

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**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI**

Original Application No. 622/2024

**IN THE MATTER OF:-**

Varun Gulati

...Applicant

Versus

State of Haryana &amp; Ors.

...Respondent(s)

**Written Submission on Behalf of Respondent****Namely M/s Supreme Fashions, M/s Denim Art & M/s Shivam Enterprises****MOST RESEPECTFULLY SHOWETH:**

1. That the present OA is filed by the original Applicant seeking directions regarding the alleged inadequacy and mismanagement of the Common Effluent Treatment Plant (CETP) at Barhi Industrial Area, Sonipat, which serves approximately 900 industries. The Applicant, in the OA, contends that the effluent generated exceeds the CETP's capacity, leading to its improper functioning. It is further alleged that due to inadequate maintenance, industrial effluents bypass the treatment process and are discharged into Drain No. 6, ultimately polluting the River Yamuna.
2. That in the OA, the Applicant has prayed for recovery of Environmental Compensation from HSIIDC Barhi, Sonepat for allegedly violating environmental norms by directly discharging pollutants into Drain No. 6. Additionally, he has sought prosecution of erring officers of HSIIDC Barhi

responsible for the operation of the CETP and prays for upgradation and capacity enhancement of the CETP to adequately treat industrial effluents. The Applicant had requested that the Barhi Industrial Area be shut down until the CETP is upgraded and modified, along with any other necessary orders that may be deemed appropriate by this Hon'ble Tribunal.

3. That the above-named respondent is a part of 113 industries impleaded in the OA by this Hon'ble Tribunal. The respondent has a direct and substantial interest in the outcome of these proceedings.

**BRIEF BACKGROUND OF THE ISSUE:**

4. That the industrial area of Barhi, Sonapat, has been developed as a hub for various types of industries, contributing significantly to economic growth, employment, and industrial advancement. The industries operating in this region have always endeavored to comply with environmental norms and regulations as prescribed by the authorities.
5. That in furtherance of compliance with environmental standards, the industries collectively rely on the Common Effluent Treatment Plant (CETP) at Barhi, which is managed and operated by the Haryana State Industrial & Infrastructure Development Corporation (HSIIDC). The CETP is responsible for the treatment of industrial effluent in accordance with the prescribed norms.

6. That upon considering these allegations, the Hon'ble Tribunal, vide its order dated 28.05.2024, constituted a Joint Committee comprising representatives from the Central Pollution Control Board (CPCB) and Haryana State Pollution Control Board (HSPCB) to conduct an investigation and submit a factual report regarding the operation of CETP and compliance by the industries in the area. The Tribunal also directed the Joint Committee to collect samples from the CETP discharge point, Drain No. 6, and the location where Drain No. 6 meets River Yamuna, to ascertain any potential pollution.
  
7. That in pursuance of these proceedings, the Joint Committee carried out an inspection of the industries in July/August 2024, which is currently being disputed. This committee allegedly evaluated the compliance of industries with environmental norms and the adequacy of their effluent treatment mechanisms. Based on the findings of these inspections and the report of the Joint Committee, the HSPCB issued Show Cause Notices to various industries, and the respondent who is filling the written statement is receipt of showcase notice directing them to explain why their operations should not be shut down for alleged violations of environmental norms.

**A Copy of show cause notice issued by HSPCB is annexed as Annexure No. A (Colly)**

8. That the respondent herein filling this written statement gave their reply to the show cause notice issued by HSPCB timely and stating that the said show cause notice should be withdrawn.

**A copy of time bound reply submitted by the respondent to the Show cause notice issued by HSPCB is annexed as Annexure No. B (Colly).**

9. That the Joint Committee submitted its report on 03.01.2025, identifying 94 industries as allegedly non-compliant on various grounds, including operational deficiencies in Primary Effluent Treatment Plants (PETPs), alleged dilution of effluents, and concerns regarding the bypassing of industrial discharges into stormwater systems. The report further identified 13 industries as compliant, demonstrating adherence to prescribed environmental norms.
10. That thereafter, the Hon'ble Tribunal, vide its order dated 08.01.2025, impleaded 113 industries as Respondents in the ongoing proceedings and directed them to file their respective replies within three weeks from the receipt of notice.
11. That the respondent submits that they have been in compliance with environmental norms and have taken significant steps towards sustainability. However, the report of the Joint Committee has generalized the compliance status of

industries without differentiating between compliant and non-compliant units, thereby leading to an unjustified categorization.

12. That considering the direct impact of these proceedings on the industry that is the respondent.
13. That despite their best efforts, some industries have been wrongly categorized as non-compliant due to circumstances beyond their control, particularly due to the under-capacity and operational inefficiencies and underutilisation of the CETP. The Joint Committee Report itself highlights that the 10-MLD CETP is operating at only 40% of its design capacity, while the 16-MLD CETP is functioning at approximately 80% of its design capacity, both due to the unavailability of trade effluent. This clearly demonstrates that the issue is not one of overcapacity but underutilization, further reinforcing that the trade effluent generated by industries remains well within the CETP's designed capacity.
14. That the primary issue and the allegations in the OA were not qua the industries themselves, but rather with the infrastructural shortcomings of the CETP, which has been unable to keep function optimally despite sufficient capacity to handle the existing industrial effluent load and increasing industrial activity in the region. That the respondent ensuring

sustainable industrial operations while adhering to prescribed environmental norms.

15. That the present OA, while raising concerns regarding environmental compliance, does not fully account for the industries for continuous efforts to adhere to environmental norms.

**THE SCOPE OF THE OA HAS BEEN BROADENED BY THE JOINT COMMITTEE REPORT**

16. That the primary issue raised in the OA is regarding the under-capacity and improper functioning of the Common Effluent Treatment Plant (CETP) at Barhi Industrial Area, Sonapat, which are maintained by HSIIDC. However, based on certain observations made during sampling and inspection in August 2024, the scope of the Joint Committee's investigation was expanded beyond the original plea, resulting in the inclusion of multiple compliant industries.

**RESPONSIBILITY FOR CETP LIES WITH HSIIDC**

17. That the primary responsibility for the operation, maintenance, and augmentation of the CETP lies with the Haryana State Industrial & Infrastructure Development Corporation (HSIIDC). The CETP is a centralized facility meant to handle the industrial effluents from all units in the Barhi Industrial Area.

18. That any issues qua the CETP operation are the responsibility of HSIIDC, and individual industries cannot be held liable for any systemic failure beyond their control. The Applicant's allegations regarding the functioning of the CETP to handle the effluents effectively should be addressed by HSIIDC, not by individual industries.
  
19. That the respondent, submits that the conclusions drawn in the Joint Committee Report dated 03.01.2025 require further examination, as adherence to standard procedures for sample collection is essential to ensure reliability, accuracy and transparency. As per Rule 8(4) of the Environment Protection Rules, 1986, mandates that upon receipt of the report of findings of the Government Analyst. One copy of the report shall be provided to the person from whom the sample was taken. The second copy shall be retained by the officer for record purposes. The third copy shall be produced before the appropriate court in case of proceedings.
  
20. That however, in blatant violation of the said rule, no such report was ever provided to the respondent industry. This omission limits the ability of the industries to independently verify the findings and respond appropriately. Such lack of access to material findings raises concerns regarding the completeness and transparency of the evaluation process.

21. That, moreover, the respondent industry were not afforded an opportunity to independently verify the samples, thereby violating the doctrine of proportionality and the principles of natural justice. The findings of the report therefore, warrant further scrutiny to ensure a balanced and fair assessment, without prejudice to any party involved.

**CETP UNDERUTILIZATION CONTRADICTS ORIGINAL ALLEGATION OF UNDERCAPACITY AND INDUSTRY NON-COMPLIANCE**

22. That the primary contention in the Original Application (OA) was regarding the alleged undercapacity and improper functioning of the Common Effluent Treatment Plants (CETPs) at Barhi Industrial Area, Sonipat. However, the Joint Committee Report dated 03.01.2025 contradicts this claim by highlighting that the CETPs in question are, in fact, underutilized rather than operating beyond their capacity.
23. The Joint Committee Report specifies that the **10-MLD CETP** is operating at only **40% of its design capacity** due to the **unavailability of trade effluent**, while the **16-MLD CETP** is functioning at approximately **80% of its design capacity** for the same reason.
24. That the conclusions drawn against the industries appear to be misplaced, as the underutilization of the CETPs indicates that

the trade effluent generated by the industries is well within the existing treatment capacity. Therefore, the inclusion of compliant industries in the proceedings, based on generalized allegations of non-compliance, is neither justified nor supported by the findings of the Joint Committee itself. It is speculative and not based on factual data.

25. That the underutilization of CETPs necessitates a rational reassessment of the situation, emphasizing efficient operation and optimal utilization of existing infrastructure rather than attributing non-compliance to industries that are adhering to prescribed environmental norms.

**CETP INLET AND OUTLET ANALYSIS DEMONSTRATES TRIVIAL NON-COMPLIANCE BEYOND INDUSTRY CONTROL**

26. That as per the laboratory analysis results cited in the Joint Committee Report, the **10-MLD CETP inlet** shows a **TDS level of 2132 mg/L** against the **inlet standard of 2100 mg/L** where as **all the other parameters of inlet effluent was well within the prescribed norms**. This reflects a **marginal deviation of merely 1.5% in TDS level only** , indicating that the industries connected to this CETP are largely in compliance with the stipulated discharge norms. Such minor non-compliance cannot be deemed substantial enough to warrant punitive action, especially when industries have

consistently demonstrated efforts towards environmental compliance.

27. That in the case of the **16-MLD CETP**, the **TSS level at the inlet is 1852 mg/L**, while the **inlet standard is 1500 mg/L** where as **all the other parameters of inlet water was well within the prescribed norms**. Despite this deviation, the laboratory results **categorize the industries as compliant**, further reinforcing that the marginal variation does not amount to any actionable non-compliance. Moreover, the **non-compliance observed at the CETP outlet is beyond the scope and control of individual industries**, as their responsibility ends at the point of discharge into the CETP.
28. That it is a well-established principle that an industry's compliance with environmental norms is determined based on the quality of effluent discharged into the CETP. Since the **Primary Treatment Plant (PETP) outlet of industries directly corresponds to the CETP inlet**, the **responsibility of industries ceases once the effluent meets inlet standards**. Any **non-compliance at the CETP outlet** falls within the operational domain of the CETP management and cannot be attributed to individual industries.
29. That the **insignificant deviations** observed in the laboratory analysis are **well within permissible tolerance limits** and do not justify punitive measures against compliant industries. The **CETP itself is marked as compliant**, further demonstrating

that the effluent received from industries does not pose any risk of environmental harm.

30. That regulatory enforcement must adhere to the **doctrine of proportionality**, ensuring that **minor deviations do not lead to disproportionate consequences**, especially when industries have taken **sufficient steps to ensure compliance** with environmental discharge norms.
31. That the respondent acknowledges the importance of environmental sustainability and compliance with statutory norms. It seeks to contribute positively to these proceedings by suggesting viable and practical solutions for effective compliance by all industries, rather than a blanket imposition of punitive measures on all industries, most of whom are in full compliance with regulations.

#### PRAYER

**That the effected parties/ answering respondents hereby most humbly pray that :-**

1. in view of foregoing facts and circumstances, this Hon'ble Tribunal may graciously be pleased to delete the names of answering respondents in O.A No.622 of 2025 as the present O.A is in regards to CETP infrastructure maintained and developed by HSIIDC.

2. Pass any such order as this Hon'ble Tribunal may deem fit to secure the interest of justice for which act of kindness the answering respondent parties as in dutybound shall forever pray.



**ADV VIKRAM SINGH & TUSHARIKA SHARMA  
SINGH AND ASSOCIATES  
ADVOCATE FOR THE DEFENDANT  
Ch-141, Lawyers Block-1,  
Delhi High Court, New Delhi 110001  
[Email-advocatevikramsingh.office@gmail.com](mailto:advocatevikramsingh.office@gmail.com)  
(M)7678486660**

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH AT NEW DELHI  
 MISCELLANIOUS APPLICATION NO.....2024

IN

ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Mr Varun

... Original Applicant

Versus

M/s Supreme Fashions & ORS

...APPLICANTS/RESPONDENT(S)

AFFIDAVIT

I, Sandeep Taneja aged about 53 yrs S/o Late Shri Jaswant Rai Taneja R/o Gh-13, 369 Paschim Vihar, New Delhi 110087 signatory of "M/s Supreme Fashions" (Proprietorship) do hereby solemnly affirm and declare as under:

1. That in my official capacity I am fully conversant with the facts and circumstances of the present case and competent to swear this affidavit.
2. That the contents of the accompanying application are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

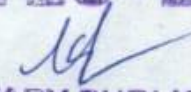
  
 DEPONENT

VERIFICATION:

Verified at 11 DEC 2024 this the \_\_\_ day of December, 2024 that facts stated in the above paras are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.



**ATTESTED**

  
 NOTARY PUBLIC  
 GOVT OF INDIA

  
 DEPONENT

Entry in Notary Register

Sr. No. 26/4 Page No. 11-20

Date 11/12/2024

11 DEC 2024



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 622 OF 2024**

**IN THE MATTER OF:**

**Mr Varun**

**... Original Applicant**

**Versus**

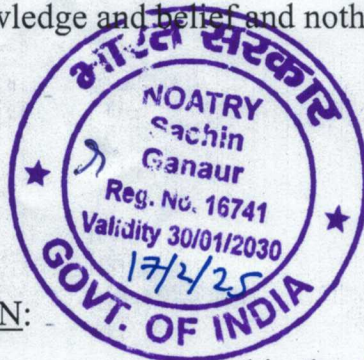
**State of Haryana & ORS**

**...RESPONDENT(S)**

**AFFIDAVIT**

I, Suresh Kumar aged about 59 yrs S/o Shri Ram Kumar R/o House No. 11A, Ward No- 13, Near Mani Ram Ki Chakki, Ashok Nagar, Ganaur, Sonipat-131001 signatory of "M/s Shivam Enterprises" (Proprietorship) do hereby solemnly affirm and declare as under:

1. That in my official capacity I am fully conversant with the facts and circumstances of the present case and competent to swear this affidavit.
2. That the contents of the accompanying application are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.



*Suresh Kumar*

DEPONENT

**VERIFICATION:**

Verified at \_\_\_\_\_ on this the 17 day of February, 2025 that facts stated in the above paras are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

1151  
 17-2-25

**ATTESTED**

*Sachin Ganaur*  
**NOTARY**  
 Ganaur Distt. Sonapat

*Suresh Kumar*

DEPONENT


**HARYANA STATE POLLUTION CONTROL BOARD**

 Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,  
 E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)


No. HSPCB/SR/2025/ 2815

Dated: 16/11/25

To

 M/s Supreme Fashions  
 Plot No. 524 D & E HSIIDC Barhi Ph II  
 Sonipat

**Sub:** Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 13.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Finished Leather having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. Algal growth observed in clarifier/settler of ETP, which indicates the unit does not operate its tube settler.
2. Flow meter at the ETP inlet was found not operational.
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed Discharge norms	Compliance w.r.t norms
pH	6.9	8.2	6.0-9.0	Non-Complying (Dilution)
BOD (mg/l)	212	1	500	
COD (mg/l)	569	21	1400	
TSS (mg/l)	66	BDL	1500	
TDS (mg/l)	1856	808	-	

4. Analysis results of the sample collected from the outlet of ETP showed BOD reduction of 99.5 % and COD reduction 96.3%. which indicates possibility of dilution with fresh water.

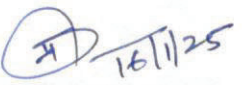
Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:

  
Regional Officer,  
Sonepat Region.  
Ru

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

)  
Regional Officer,  
Sonepat Region.


**HARYANA STATE POLLUTION CONTROL BOARD**

 Plot No. 1, Sector-15, Part-II, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)


No HSPCB/SR/2025/ 2693

Dated 02/01/25

To

 M/s DENIM Art,  
 Plot no 523 D HSIIDC BARHI,  
 District Gannaur, Sonipat, Haryana

**Sub:** Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No 622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing, Washing & finishing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit -

1 Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.5	8.2	6.0-9.0	Inlet BOD is too much lower against typical range of 100-500 mg/l, indicating dilution at PETP inlet
BOD (mg/l)	76	25 (67.1%)	500	
COD (mg/l)	239	216 (9.62%)	1400	Non-compliance (dilution)
TSS (mg/l)	193	58 (69.9%)	1500	
TDS (mg/l)	876	808 (77.6%)	2100	

2 Inlet BOD is too much lower i.e. 76 mg/l against typical range of 100-500 mg/l, indicating dilution at PETP inlet.

**Recommendation of the Team:-**

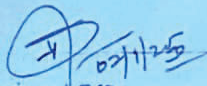
- Adjustments in alum dosage and other operational parameters may be necessary to manage sulphide levels effectively.

2. Unit should properly maintain logbook for fuel consumption.
3. Unit shall install OCEMS at PETP outlet and provide connectivity to the CPCB/SPCB server.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

  
Regional Officer,  
Sonepat Region.

Endst. No. HSPCB/SR/2025/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please

1  
Regional Officer,  
Sonepat Region.



## HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2024/ 226  
To

(Unit Code - A0703)

Dated: 04/09/2024

M/s Shivam Enterprises,  
Plot No. 274, HSIIDC, Barhi,  
Sonipat (131101)

**Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.**

Whereas, the unit was inspected by the concerned Field Officer Sh. Ravinder Yadav, AEE alongwith CPCB team on 07.08.2024 in reference of NGT case and the unit is involved in process of Printing Ink having CTO valid upto 30.09.2025.

Whereas, sample from the inlet and outlet of ETP of the unit was collected in the presence of representative of the unit and sent to Board's lab at Faridabad.

Whereas as per Analysis Report No. 1067 dt. 16.08.2024 received from the Board's Laboratory at Faridabad, the result of outlet of ETP of the unit has been found exceeding the prescribed limits as per detail given below:-

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l
1.	SAR	60.81	26

Whereas, from the above it is evident that you are discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

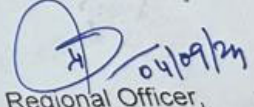
In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

DA/Copy of Analysis Report.

Endst. No. HSPCB/SR/2024/

Dated:

  
Regional Officer,  
Sonapat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

Regional Officer,  
Sonapat Region

# Supreme Fashions 21 ANNEXURE B

524 D & E. HSIIDC, I.E. Barhi - II,  
Sonapat-131101 Haryana, India  
0091 9313435108 | sandeepaneja786@yahoo.co.in

To

Dated: 06.02.2025

Regional Officer  
Haryana State Pollution Control Board,  
Sonipat.

Subject: Reply and compliance of Show Cause Notice dated 16.1.2025 for closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, prosecution under section 43/44 of Water Act, revocation of consent u/s 27 of the Water Act & u/s 21(4) of the Air Act, 1981 and imposing of environmental compensation-Reg

Dear Sir,


Kindly refer to the above said show cause notice issued vide your office letter no HSPCB/SR/2025/ 2815 dated 16.01.2025 and received on 21.01.2025, on the subject cited above.

In this context, it is submitted that our unit is engaged in the process of leather dyeing and finishing, without involving any tanning process. The unit has been provided with proper and adequate ETP, flow meters and maintained proper Logbooks for fresh water, trade effluent generated, trade effluent treated and production data etc. The ETP installed in our unit is sufficient in capacity and is functioning well. The main observation has been made on our ETP operation regarding high reduction in BOD and COD values suspecting dilution. The said analyses report of the sample which was collected by joint team of CPCB and HSPCB on 13.08.2024 about 5 months back and has been referred in the above said show cause notice, had never been communicated to us. However, the para wise reply and compliance of the observations of the joint team is submitted herewith as under for your consideration;

## 1. Algal Growth in clarifier

- A full-fledged effluent treatment plant (ETP), consisting of tertiary treatment including physio-chemical and biological treatment process, adequate air diffusion system for collection tank and Aeration bio-reactor, filters, Flow meters stand installed on all appropriate locations in our unit. The complete lay out plan of ETP installed at our facility is attached as **Annexure -A1**.
- We are operating our ETP including tube settler/ clarifier regularly and effectively and achieving the results well below the norms prescribed for discharge into CETP which is clear from the effluent test reports dated 26.08.24 & 29.01.25 analysed

For SUPREME FASHIONS



Prop.

from time to time from HSPCB/NABL accredited/ EPA approved Labs, copy of which are enclosed herewith for reference as **Annexure- A2**.

- Being the main part of our treatment process, we run our tube settler regularly. The tube settler works well as per design, it works by gravity flow and settling without any external pump and motor. The presence of Algae in the tube settler was not because of not running the tube settler but it might have caused because of the following reasons :

1) In the month of August, because of heavy rains and the excessive humid conditions prevalent in air , the Algae developed on the upper walls of tube settler. While regular preventive maintenance and cleaning of tube settler, some parts of Algae was fallen in the water of tube settler. So this was the reason for algae found in the tube settler. We run the tube settler regularly.

2) If the TSS level in the water is less, then Algae can develop in tube settler. Low TSS often indicates clearer water with better sunlight availability for photosynthesis, which can potentially promote algal growth.

As per the analyses results shown in the above referred show cause notice, TSS level in the effluent was observed very less, which could be one of the reason of Algae found in water in tube settler.


3) In leather dyeing, there is use of Phosphates and nitrates, even a very minimal presence of Phosphates and nitrates in water can lead to the formation of Algae biomass in the tube settler.

Thus, the presence of Algae in tube settler was not because of non-functioning of tube settler as pointed out in this para of notice but it was because of these above mentioned reasons.

## 2. In operational flow meter at ETP Inlet

- At the time of inspection in the middle of August i.e. 13 August, 2024 the ETP inlet flow meter was fully operational and functional but only due to excessive moisture in the air due to heavy rains in August , moisture cloud was developed on the screen of inlet water flow meter and the reading of the meter was not visible.
- However, we have replaced the old water inlet flow meter with a **new inlet water flow meter**. We are attaching the invoice of new inlet flow meter as **Annexure-A 3** and geo-pics of the new as well as old inlet flow meter for reference as **Annexure-A 4**.

For SUPREME FASHIONS

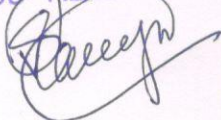
  
Prop.

### 3 & 4. High Reduction in pollution parameters and dilution in the PETP with fresh water

The observation for both the paras are similar and on the same issue and thus replied jointly here.

- No dilution of effluent with fresh water is done and no such arrangement as apprehended in the above referred notice, exists in our unit which is also clear from the fact that the joint team did not find any such arrangement at site in practical and did not pointed out at the time of inspection.
- It is pertinent to mention that during the inspection on 13-08-2024, no evidence of freshwater dilution in the ETP system was found.
- Even the inlet water parameters as per the SCN and as per the testing reports are below than the discharge norms , so there is no reason for the industry for any dilution of water in the ETP at any stage .
- It is pertinent to mention here that there is no necessity and requirement of the Dilution in view of very relaxed norms/standards prescribed for discharge into CETP inlet which are very easily achievable by doing even primary treatment in our ETP. Therefore, the allegations in this regard are speculative and not based on factual data.
- In our unit , when the production is less because of lack of orders (as per quantity approved in CTO ) then we use to do washing of skins which are in our stocks, to keep the skins in good condition.
- The washing of skins is done only with the plain water, wetting agent and mild acid, and there are hardly any load of chemicals in water during washing . Copy of Invoice data details of that period was shared with the investigating team and is enclosed herewith for reference as **Annexure- A 5**.
- When the water sample was drawn on 13 August 2024 , prior to that for few days, only washing of skins was going on in the factory. So because of very less load of chemicals and very regular effective operation of ETP, the water collected in outlet of ETP was clean and because of that BOD and COD level was less.
- Data maintained by us for fresh water and effluent generation in the form of log books, also shows that no dilution is done in our unit, copy of which was shared with the investing team and is enclosed herewith for reference as **Annexure-6**.
- Thus, the results for PETP outlet shown on lower side are not agreed upon and this may be due to some sampling or testing errors. Delay in sample analysis and longer storage period of sample can also lead to depletion of nutrients and could also be reason for low BOD level in sample. As the proper sampling procedure was not followed and results shown in the above referred show cause notice for PETP outlet differ from the analyses reports of our effluent analysed from time to time from HSPCB and EPA recognised laboratories, after the inspection conducted by joint team, copies of which are enclosed herewith for reference as **Annexure- A 2**.

For SUPREME FASHIONS



Prop.

- The discrepancy in the results may be attributed to improper sample preservation and delayed analysis, which is not compliant with the Environment (Protection) Act, 1986.
- Our facility operates a full-fledged effluent treatment plant (ETP), sufficient in capacity as detailed in para no.1 above, surpassing the requirements for a primary effluent treatment plant (PETP) achieving the prescribed standards.

All above stated facts and details clearly reveal that we are not defying any norms of dilution of freshwater in PETP , maintaining the proper logbooks and obtaining of all required clearances from the concerned authorities and thus fully complying with your directions and all prescribed norms issued from time to time.

We request you to please do not initiate any action against our unit as proposed in the above said show cause notice and request to kindly revoke and withdraw the show cause notice allowing us to continue our operations in alignment with the government's vision of facilitating business operations.

We reaffirm our commitment to adhering to environmental regulations and assure compliance with all applicable norms.

We hope the above submission is in order and look forward to your favourable consideration.

Thanking You,

Yours Faithfully,

For SUPREME FASHIONS



( Authorized signatory)

For M/s Supreme fashions

Dated: 06.02.2025

Enclosures –

- A copy of the Show Cause Notice
- Annexure-A 1 Lay out Plan of ETP
- Annexure-A 2 Lab Reports of Water Sample dated 26.08.24 & 29.01.25
- Annexure-A 3 Invoice of New inlet water flow meter
- Annexure-A 4 Geo pics of new and old inlet water flow meter
- Annexure-A 5 Data of Invoice details
- Annexure-A 6 Copy of Logbook

CC to – The Chairman, HSPCB, Panchkula

For SUPREME FASHIONS



Prop.



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,  
 E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2025/ 2815

Dated: 16/11/25

To

M/s Supreme Fashions  
 Plot No. 524 D & E HSIIDC Barhi Ph II  
 Sonipat

**Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.**

Whereas, the unit was inspected on 13.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Finished Leather having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. Algal growth observed in clarifier/settler of ETP, which indicates the unit does not operate its tube settler.
2. Flow meter at the ETP inlet was found not operational.
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed Discharge norms	Compliance w.r.t norms
pH	6.9	8.2	6.0-9.0	Non-Complying (Dilution)
BOD (mg/l)	212	1	500	
COD (mg/l)	569	21	1400	
TSS (mg/l)	66	BDL	1500	
TDS (mg/l)	1856	808	-	

4. Analysis results of the sample collected from the outlet of ETP showed BOD reduction of 99.5 % and COD reduction 96.3%. which indicates possibility of dilution with fresh water.

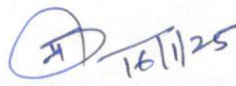
Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

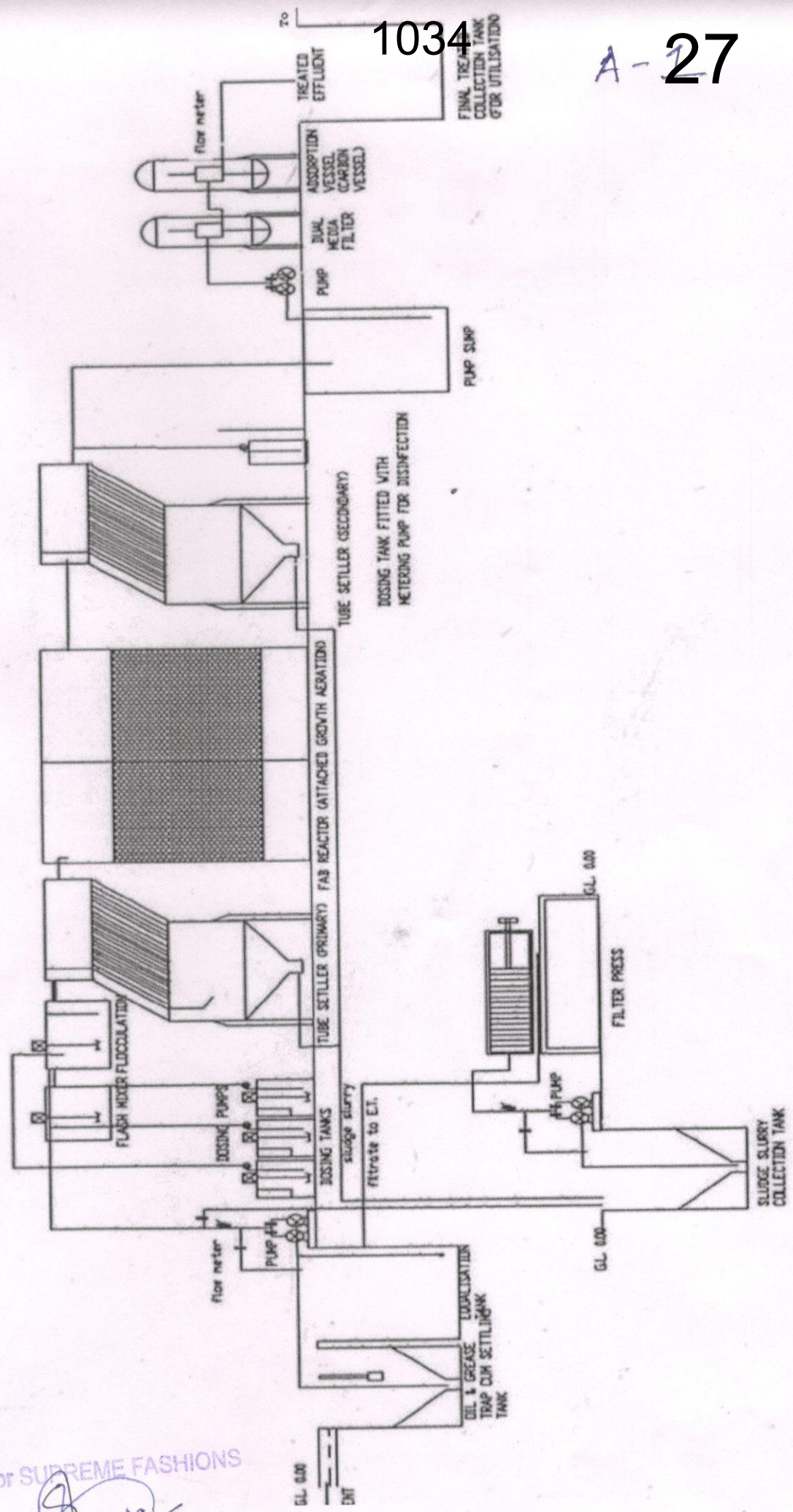
Endst. No. HSPCB/SR/2025/

Dated:

  
Regional Officer,  
Sonepat Region.  
Ru

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

)  
Regional Officer,  
Sonepat Region.



HYDRULIC ARRANGEMENT OF EFFLUENT TREATMENT PLANT AT SUPREME FASHIONS

For SUPREME FASHIONS

*[Handwritten signature]*

Pran



# 1035 28 ASIA ENVIRO LAB

A-2/1

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/SF/20082024/WW/01 Reporting Date:26/08/2024

Issued to: M/s Supreme Fashions 524 D&E, Phase II, HSIIDC, I.E Barhi, Sonapat, Haryana-131101	Sample I'd :AEL/SF/200824/WW/01 Date :20.08.2024 Period of testing :20.08.2024 to 26.08.2024
--	--

<b>SAMPLE PARTICULARS:</b>	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	20.08.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

<b>TEST RESULTS:</b>				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	5.12	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	689.0	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	217.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	175.0	APHA 23 <sup>rd</sup> Ed.,2540 D
5	Total Dissolved Solids	mg/l	1896.0	APHA 23 <sup>rd</sup> Ed.,2540 C

Checked By

For SUPREME FASHIONS  
  
Prop.



Note: 1. The result listed refer only to the tested samples and applicable parameters.  
 2. Sample will be destroyed one month from the date of issue of test certificate.  
 3. Any complaints about this report should be communicated within 7 days of issue of this report  
 4. The report is Not to be reproduced-wholly or In part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



# ASIA ENVIRO LAB

1036

29

A-2/2

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/SF/20082024/WW/02 Reporting Date:26/08/2024

Issued to: M/s Supreme Fashions 524 D&E, Phase II, HSIIDC, I.E Barhi, Sonapat, Haryana-131101	Sample I'd :AEL/SF/200824/WW/02 Date :20.08.2024 Period of testing :20.08.2024 to 26.08.2024
--	--

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	20.08.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:					
Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	pH	--	7.59	6.0-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	186.4	1400	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	39.0	500	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	32.0	1500	APHA 23 <sup>rd</sup> Ed.,2540 D
5	Total Dissolved Solids	mg/l	1568.0	2100	APHA 23 <sup>rd</sup> Ed.,2540 C

Remark-N.S.-Not Specified, Standard Limits are given as per consent (Barhi Industrial Area, Sonipat)

Checked By

For SUPREME FASHIONS  
  
Prop.



- Note: 1. The result listed refer only to the tested samples and applicable parameters.  
 2. Sample will be destroyed one month from the date of issue of test certificate.  
 3. Any complaints about this report should be communicated within 7 days of issue of this report.  
 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



# ASIA ENVIRO LAB 30

A-2/3

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999988, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/SF/22012025/WW/01 Reporting Date: 29/01/2025

Issued to: <b>M/s Supreme Fashions</b> 524 D&E, Phase II, HSIIDC, I.E Barhi, Sonapat, Haryana-131101	Sample I'd : AEL/SF/220125/WW/01 Date : 22.01.2025 Period of testing : 22.01.2025 to 29.01.2025
---	---

<b>SAMPLE PARTICULARS:</b>	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	22.01.2025
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	4.84	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	782.0	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	236.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	193.0	APHA 23 <sup>rd</sup> Ed., 2540 D
5	Total Dissolved Solids	mg/l	1922.0	APHA 23 <sup>rd</sup> Ed., 2540 C

For SUPREME FASHIONS

Prop.

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- Note: 1. The result listed refer only to the tested samples and applicable parameters.  
 2. Sample will be destroyed one month from the date of issue of test certificate.  
 3. Any complaints about this report should be communicated within 7 days of issue of this report  
 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



# ASIA ENVIRO LAB 31

A-2/4.

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/SF/22012025/WW/02 Reporting Date: 29/01/2025

Issued to: M/s Supreme Fashions 524 D&E, Phase II, HSIIDC, I.E Barhi, Sonapat, Haryana-131101	Sample I'd : AEL/SF/220125/WW/02 Date : 22.01.2025 Period of testing : 22.01.2025 to 29.01.2025
--	---

### SAMPLE PARTICULARS:

Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	22.01.2025
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	pH	--	7.90	6.0-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	204.0	1400	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	46.0	500	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	37.0	1500	APHA 23 <sup>rd</sup> Ed., 2540 D
5	Total Dissolved Solids	mg/l	1641.0	2100	APHA 23 <sup>rd</sup> Ed., 2540 C

Remark-N.S.-Not Specified, Standard Limits are given as per consent (Barhi Industrial Area, Sonipat)

Checked By

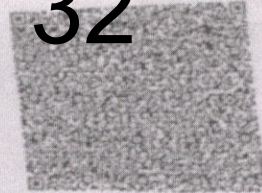
For SUPREME FASHIONS

Prop.



- Note: 1. The result listed refer only to the tested samples and applicable parameters.  
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A-3



IRN : efa3e466619091a32ae86ae8067a2a340ef78e8569fc-62271f6fce964bb45cd3  
 Ack No. : 132521004819305  
 Ack Date : 27-Jan-25



**UPC INSTRUMENTS PRIVATE LIMITED**  
 H.O. Plot No.18, Towel Market Panipat  
 MFG. UNIT, Plot No.125, Near Tehsil,  
 Barsat Road, Gharaunda(Karnal)  
 GSTIN/UIN: 06AACCU2524Q1Z2  
 State Name : Haryana, Code : 06  
 CIN: U29305HR2018PTC074229  
 E-Mail : ho@unitechmeter.com, info@unitechmeter.com

Invoice No. <b>6332/2024-25</b>	Dated <b>27-Jan-25</b>
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through <b>BY CAR</b>	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No. <b>HR91C1859</b>
Terms of Delivery	

Consignee (Ship to)  
**Supreme Fashions**  
 524 D&E, HSIIDC, Barhi-II, Sonipat Haryana-131101  
 GSTIN/UIN : 06ACEPT5558N1ZW  
 State Name : Haryana, Code : 06  
 Contact : 9313435108

Buyer (Bill to)  
**Supreme Fashions**  
 524 D&E, HSIIDC, Barhi-II, Sonipat Haryana-131101  
 GSTIN/UIN : 06ACEPT5558N1ZW  
 State Name : Haryana, Code : 06  
 Contact : 9313435108

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	<b>ELECTROMAGNETIC FLOW METER</b> SIZE:40MM POWER SUPPLY:230 VAC DISPALY:INTEGRAL CONN:FLANGE ASA 150#	90261010	1 PCS	17,000.00	PCS	17,000.00
		CGST				1,530.00
		SGST				1,530.00
	<b>Total</b>		<b>1 PCS</b>			<b>₹ 20,060.00</b>

Amount Chargeable (in words)

**INR Twenty Thousand Sixty Only**

E & O E

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
90261010	17,000.00	9%	1,530.00	9%	1,530.00	3,060.00
<b>Total</b>	<b>17,000.00</b>		<b>1,530.00</b>		<b>1,530.00</b>	<b>3,060.00</b>

Tax Amount (in words) : **INR Three Thousand Sixty Only**

Company's Bank Details

A/c Holder's Name: **UPC INSTRUMENTS PRIVATE LIMITED**  
 Bank Name : **CANARA BANK 004**  
 A/c No. : **5060256000004**  
 Branch & IFS Code: **PANIPAT & CNRB0005060**

For **SUPREME FASHIONS**

*[Signature]*  
 Prop.

for **UPC INSTRUMENTS PRIVATE LIMITED**



Company's PAN : **AACCU2524Q**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorised Signatory

SUBJECT TO PANIPAT JURISDICTION

This is a Computer Generated Invoice

# New inlet water flow meter

1040

33

A-4/1



GPS Map Camera

For SUPREME FASHIONS

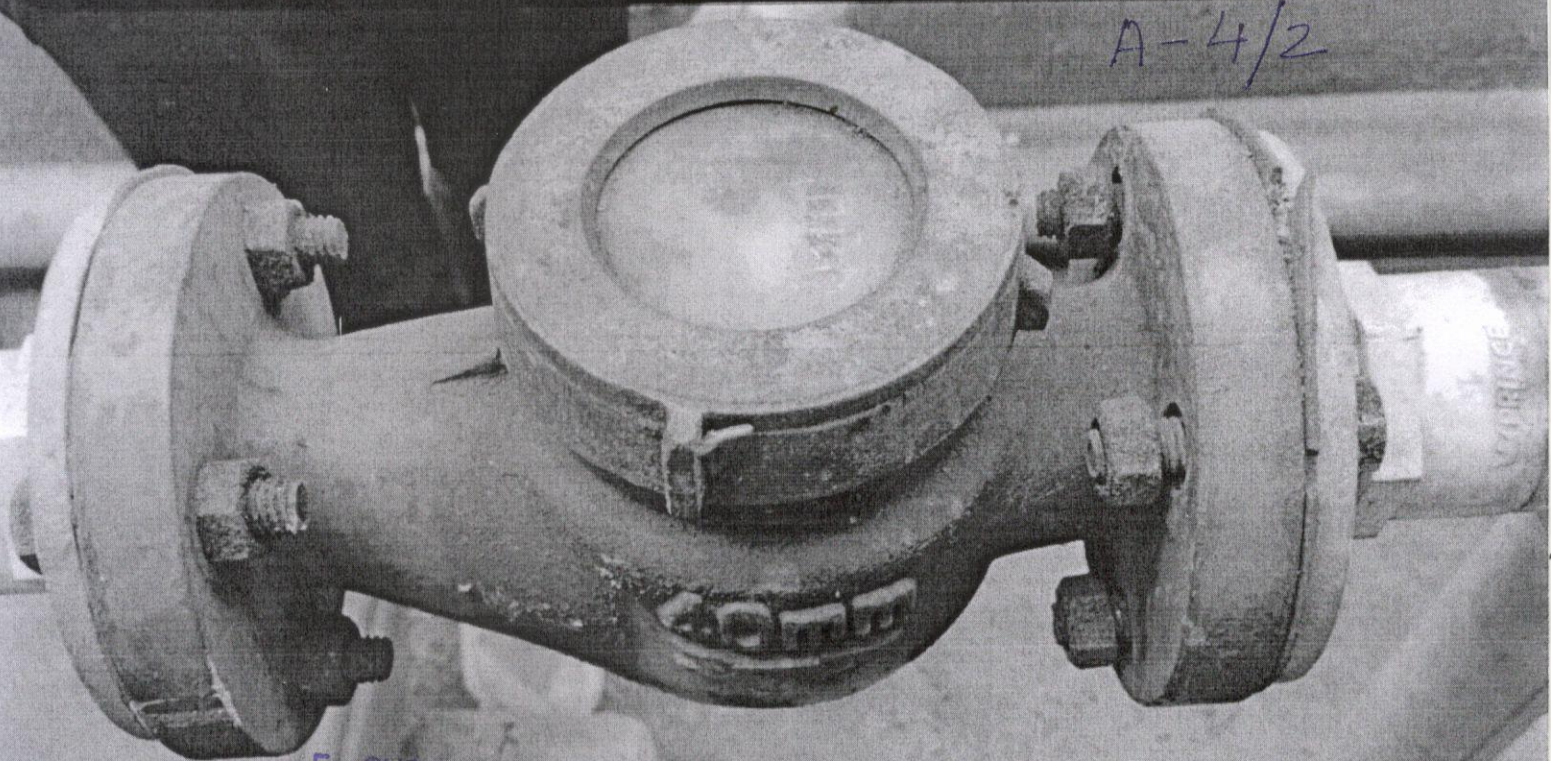
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Barhi, Haryana, India  
524-b, phase-2, Hsiidc, Sonipat, Barhi, Haryana 131101, India  
Lat 29.104898° Long 77.038955°  
28/01/25 02:00 PM GMT +05:30

Google

# Old Inlet water flow meter

A-4/2



For SUPREME FASHIONS

*Supreme*  
Prop.

GPS Map Camera



Barhi, Haryana, India  
524-b,phase-2, Hsiidc , Sonipat, Barhi, Haryana 131101, India  
Lat 29.104908° Long 77.038962°  
28/01/25 01:37 PM GMT +05:30

Google

A-4/2

## BILLING DETAILS - MONTH OF JUNE-2024

S.NO	DATE	INVOICE NO	PARTY NMAE	REF.CH.NO	PCS	INVOICE AMOUNT	CGST/AMT	SGST/AMT
01	01.06.2024	955	SANTOSH PARGAL & CO.	839	800	7280	390	390
02	01.06.2024	956	S.R.R.C & CO.	840	3033	254476.32	13632.66	13632.66
03	04.06.2024	957	SANTOSH PARGAL & CO.	841	500	5600	300	300
04	04.06.2024	958	S.R.R.C & CO.	842	1840	157607.52	8443.26	8443.26
05	06.06.2024	959	SANTOSH PARGAL & CO.	843	700	6720	360	360
06	07.06.2024	960	S.R.R.C & CO.	844	1655	145636.96	7801.98	7801.98
07	08.06.2024	961	SANTOSH PARGAL & CO.	845	700	6720	360	360
08	11.06.2024	962	SANTOSH PARGAL & CO.	846	700	6720	360	360
09	12.06.2024	963	S.R.R.C & CO.	848	2037	173404	9289.5	9289.5
10	14.06.2024	964	SANTOSH PARGAL & CO.	850	700	6720	360	360
11	15.06.2024	965	S.R.R.C & CO.	851	2232	176197.28	9439.14	9439.14
12	19.06.2024	966	SANTOSH PARGAL & CO.	852	700	6720	360	360
13	20.06.2024	967	S.R.R.C & CO.	853	2921	233640.96	12516.48	12516.48
14	21.06.2024	968	SANTOSH PARGAL & CO.	854	700	6720	360	360
15	25.06.2024	969	SANTOSH PARGAL & CO.	855	700	6720	360	360
16	25.06.2024	970	SANTOSH PARGAL & CO.	856	2481	205227.68	10994.34	10994.34
17	29.06.2024	971	S.R.R.C & CO.	857	2096	166196.8	8903.4	8903.4
18	29.06.2024	972	SANTOSH PARGAL & CO.	857	700	6720	360	360
				<b>TOTAL</b>	<b>25195</b>	<b>1579027.52</b>	<b>84590.8</b>	<b>84590.8</b>

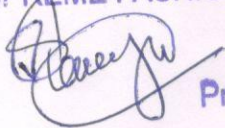
## BILLING DETAILS MONTH OF JULY-2024

S.NO	DATE	INVOICE NO	PARTY NMAE	REF.CH.NO	PCS	INVOICE AMOUNT	CGST/AMT	SGST/AMT
01	04.07.2024	973	SANTOSH PARGAL & CO.	859	700	6720	360	360
02	17.07.2024	974	SANTOSH PARGAL & CO.	CHEMICAL	-	6466	493.2	493.2
03	20.07.2024	975	S.R.R.C & CO.	861	3106	258488.64	13847.82	13847.82
04	26.07.2024	976	S.R.R.C & CO.	862	3468	277352.32	14858.16	14858.16
				<b>TOTAL</b>	<b>7274</b>	<b>549026.96</b>	<b>29559.2</b>	<b>29559.2</b>

## BILLING DETAILS MONTH OF AUG-2024

S.NO	DATE	INVOICE NO	PARTY NMAE	REF.CH.NO	PCS	INVOICE AMOUNT	CGST/AMT	SGST/AMT
01	02.08.2024	977	S.R.R.C & CO.	863	2939	247934	13282.2	13282.2
02	09.08.2024	978	S.R.R.C & CO.	864	4534	363779.36	19488.18	19488.18
03	09.08.2024	979	CANCELED	-	-	-	-	-
04	17.08.2024	980	S.R.R.C & CO.	865	2320	189088.36	10129.68	10129.68
05	26.08.2024	981	S.R.R.C & CO.	866	2374	194250.56	10406.28	10406.28
				<b>TOTAL</b>	<b>12167</b>	<b>995052.28</b>	<b>53306.3</b>	<b>53306.3</b>

For SUPREME FASHIONS


  
Prop.



A-6/2

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1044

SUPREME FASHION

Date:   
 Page No.:

Date	INLET (PH)	Quality (LH)	Time (kg)	Persons (kg)	Polty (kg)	DRP (kg)	UHQ (kg)	Page No.
01-06-24	4.1	7.3	6	5	50	1	2	200
01-06-24	4.2	7.2	6	5	50	1	2	200
01-06-24	H	0	L	I	D	A	Y	
01-06-24	4.2	7.1	6	6	50	1	2	200
01-06-24	4.1	7.3	5	5	50	1	2	200
01-06-24	4.3	7.2	5	5	50	1	2	200
01-06-24	4.1	7.1	6	6	50	1	2	200
01-06-24	4.3	7.3	5	5	50	1	2	200
01-06-24	S	U	N	D	A	Y		
06-06-24	4.2	7.1	7	5	50	1	2	200
06-06-24	4.3	7.1	8	6	50	1	2	200
06-06-24	4.1	7.3	7	5	50	1	2	200
06-06-24	4.2	7.2	8	6	50	1	2	200
06-06-24	4.3	7.0	9	5	50	1	2	200
06-06-24	4.1	7.1	6	4	50	1	2	200
06-06-24	S	U	N	D	A	Y		
07-06-24	4.1	7.3	8	5	50	1	2	200
07-06-24	4.3	7.2	7	5	50	1	2	200
07-06-24	4.2	7.1	8	6	50	1	2	200
07-06-24	4.1	7.3	7	5	50	1	2	200
07-06-24	4.3	7.1	6	5	50	1	2	200

ADD: 524-DRA, PHASE-II, HSIIDC, I  
SENEPAT - HARIDWAR - 131101  
Date:   
 Page No.:

SUPREME FASHION

Elect. Inlet	Units	INLET	INLET	INLET	INLET	KID	ETP	Sub. Inlet	KID	Signatures
63094	23	6438	5	5389	5	1		4501	7	KA
63114	24	6443	6	5315	6			4508	8	KA
	S	U	N	D	A	Y				
	H	0	L	I	D	A				
63141	24	6449	7	5320	7	4	40	4576	9	KA
63165	22	6456	9	5327	9			4525	10	KA
63187	22	6465	7	5336	7			4535	9	KA
63209	24	6472	7	5343	7			4544	9	KA
63233	21	6479	6	5350	6			4553	8	KA
	S	U	N	D	A	Y				
63254	22	6485	6	5356	6			4561	9	KA
63276	23	6491	7	5362	7			4570	10	KA
63299	22	6498	6	5369	6			4580	10	KA
63321	22	6504	5	5375	5			4590	9	KA
63343	19	6509	5	5380	5			4599	8	KA
63362	20	6514	7	5385	7			4609	10	KA
	U	N	D	A	Y	S	U	N	D	Y
63382	20	6521	7	5392	7	+	40	4617	10	KA
63402	19	6528	6	5399	6			4627	9	KA
63421	19	6534	7	5405	7			4636	10	KA
63446	20	6541	5	5412	5			4646	8	KA
63460	22	6546	5	5417	5			4654	8	KA

*Signature*

SUPREME FASHION

Date: \_\_\_\_\_  
Page No: \_\_\_\_\_

ADD: \_\_\_\_\_

SUPREME FASHION  
524-D GE, PHASE-II, HSIDC, I, E, GARDHI  
SONERPAT - HAZRANA - 131101

Page No: \_\_\_\_\_

DATE	INLET (PH)	BUTTER (PH)	TIME (hrs)	Feeding (kg)	Polly (kg)	DAP (kg)	USIN (kg)	Moggy (kg)	Electric Meters	Units	TRUST METER	FLD	Output	FLD	ETP Sludge	Sub-Fine	FLD	Sign
06-07-24	4.2	7.2	8	6	50	1	2	200	63482	20	6551	7	5422	7	46	4652	10	KA
07-07-24	4.3	7.1	6	5	50	1	2	200	63502	18	6558	7	5429	7	A	4672	9	KA
07-07-24	4.3	7.3	8	6	50	1	2	200	63520	20	6565	5	5436	5		4681	8	KA
09-07-24	4.1	7.3	7	5	50	1	2	200	63540	20	6570	6	5441	6		4689	8	KA
10-07-24	4.2	7.2	8	6	50	1	2	200	63560	22	6576	8	5447	8		4697	9	KA
11-07-24	4.1	7.1	7	6	50	1	2	200	63580	21	6584	7	5455	7		4706	10	KA
12-07-24	4.3	7.2	7	6	50	1	2	200	63603	19	6591	7	5462	7		4716	8	KA
13-07-24	4.2	7.1	8	6	50	1	2	200	63622	22	6598	6	5469	6	A	4724	9	KA
14-07-24	4.1	7.3	8	5	50	1	2	200	63644	20	6604	9	5475	9		4733	9	KA
15-07-24	4.3	7.1	7	5	50	1	2	200	63664	21	6613	8	5484	8		4742	10	KA
17-07-24	4.1	7.2	8	6	50	1	2	200	63685	19	6621	7	5492	7		4752	9	KA
19-07-24	4.2	7.1	8	5	50	1	2	200	63709	23	6628	9	5499	9		4761	10	KA
20-07-24	4.1	7.3	7	5	50	1	2	200	63727	20	6637	8	5508	8	A	4771	9	KA
21-07-24	4.3	7.1	8	6	50	1	2	200	63747	19	6645	8	5516	8		4780	10	KA
23-07-24	4.1	7.1	7	5	50	1	2	200	63766	22	6653	9	5524	9		4790	10	KA
24-07-24	4.2	7.3	8	6	50	1	2	200	63788	21	6662	8	5533	8		4800	9	KA
25-07-24	4.2	7.1	8	5	50	1	2	200	63809	21	6670	7	5541	7		4809	9	KA
26-07-24	4.3	7.3	7	5	50	1	2	200	63830	19	6677	9	5548	9	A	4818	10	KA
27-07-24	4.1	7.2	8	6	50	1	2	200			S.	U	N	D				
28-07-24	4.1	7.2	U	N	①	A	Y								A	Y		

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*[Handwritten Signature]*

Date	INLET (PH)	Outlet (PH)	Time (kg)	Pressure (kg)	poly (gms)	DAIP (kg)	USG (kg)	Sludge flow	Electric Meters	Units	Inlet/Outlet	KLD	Sludge	Sub-flow	KLD	Signature	
13-07-24	4.2	2.1	8	6	50	1	2	200	63849	20	6686	7	5557	7	4828	9	KA
13-07-24	4.1	2.3	7	5	50	1	2	200	63869	19	6693	8	5564	8	4837	9	KA
13-07-24	4.3	2.1	8	6	50	1	2	200	63888	19	6701	7	5572	7	4846	10	KA
13-07-24	4.4	2.2	7	5	50	1	2	200	63907	22	6716	8	5579	8	4856	10	KA
13-07-24	4.2	2.1	8	5	50	1	2	200	63989	19	6723	6	5594	6	4866	9	KA
03-08-24	4.1	2.3	8	6	50	1	2	200	63948	21	S	U	N	7	4875	8	KA
04-08-24	4.4	2.1	7	5	50	1	2	200	63969	19	6729	5	5600	5	4882	8	KA
05-08-24	4.2	2.3	7	5	50	1	2	200	63988	21	6734	5	5605	5	4891	8	KA
06-08-24	4.3	2.1	8	6	50	1	2	200	64009	20	6739	7	5610	7	4899	10	KA
07-08-24	4.1	2.2	7	6	50	1	2	200	64029	20	6746	7	5617	7	4909	10	KA
08-08-24	4.4	2.3	7	5	50	1	2	200	64049	22	6753	5	5624	5	4919	8	KA
09-08-24	4.2	2.1	8	7	50	1	2	200	64071	20	6758	6	5629	6	4927	9	KA
11-08-24	4.2	2.3	8	6	50	1	2	200	64091	22	6764	7	5635	7	4936	10	KA
12-08-24	4.4	2.1	7	6	50	1	2	200	64113	27	6771	6	5642	6	4946	8	KA
13-08-24	4.0	2.0	6	4	50	1	2	200	64140	25	6777	4	5648	4	4954	6	KA
14-08-24	4.3	2.1	8	6	50	1	2	200	64165	28	6781	7	5652	7	4960	8	KA
15-08-24	4.4	2.2	7	5	50	1	2	200	64193	28	6782	7	5659	7	4968	8	KA

SUPREME FASHION  
 524-DRE, PHASE-II, HSTIID C, BARKH  
 SONEPAT-HAARNA-131101  
 Page No.:

For SUPREME FASHIONS

# DENIM ART

Plot No. D-523, Phase-II, HSII DC, Industrial Estate Barhi, Sonapat-131101 (Haryana)

Ref. No. ....

Dated 4/02/2025

To,

Regional Officer  
Haryana State Pollution Control Board,  
Sonipat Region, Sonipat.

Subject: Reply and compliance of Show Cause Notice dated 02.01.2025 for closure under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, prosecution under section 43/44 of Water Act, revocation of consent u/s 27 of the Water Act & u/s 21(4) of the Air Act, 1981 and imposing of environmental compensation-Reg

Dear Sir,

Kindly refer to the above said show cause notice issued vide your office letter no HSPCB/SR/2025/ 2693 dated 02.01.2025 and received on 17.01.2025 on the subject cited above.

This is in reference to the aforementioned notice issued vide letter under reference, alleging non-compliance concerning too low BOD in PETP inlet, , dilution of freshwater in the PETP etc. during the joint inspection conducted by the officials of CPCB and HSPCB on 12-08-2024.

In response to your above referred show cause notice, we would like to submit the following point-wise reply and compliance along with facts, separately for observations and recommendation of the joint team, for your kind consideration:

## A. Reply/ compliance of observations

### 1 & 2. Lower BOD Value at ETP Inlet

- Observation pointed out in both the paras is same, hence replied commonly here.
- Our unit is engaged in the job work of Washing, Dyeing and finishing of garments and maintains daily logbook for production, freshwater consumption, effluent generated and discharged etc. and complying standards for discharge of effluent by running our ETP regularly and effectively. Copies of some of analyses reports showing compliance, are enclosed for reference as **annexure I**.
- Processing activities of our unit depends on the type of job orders i.e Washing of garments only or Dyeing alone or both also.
- In the process of washing the garments, no dyes are used resulting discharge of effluent having lower values of BOD and other parameters in the PETP inlet.
- Concentrated effluent generated only from dyeing process having BOD value in the range of 100 mg/l to 500 mg/l whereas effluent generated from washing process alone, is of low concentration having BOD value in the range of 70 mg/l to 100 mg/l.

HARYANA STATE POLLUTION  
CONTROL BOARD  
Plot-1, Sector-15, Part-II  
SONEPAT-131001(HR.)

- Regular analysis of our ETP inlet and outlet samples by HSPCB and NABL-accredited laboratories indicates that the BOD value at the ETP inlet ranges between 70-500 mg/L (**Annex-I**), reports dated 10.10.2024/27.01.2025), which aligns with the BOD value mentioned in the above referred notice.
- At the time of sampling conducted by joint team on dated 12.08.2024, only washing process was in use and operation at that time without any dyeing process and thus trade effluent of low pollution concentration was being generated at the time of inspection for which sample in question was collected by the team resulting generation of low BOD value effluent as mentioned in the show cause notice.
- We are maintaining the record / logbooks regularly and properly for fresh water abstraction and PETP operation on regular basis, copy of the said record for 7 months is enclosed herewith for reference as **annexure-II**.
- The data has been compiled for last 7 months and compiled sheet for the same is also enclosed herewith as **annexure- III** which also clearly indicates that no dilution is being done.
- It is pertinent to mention here that there is no necessity and requirement of the dilution in view very relaxed standards prescribed for discharge into CETP inlet which are very easily achievable by doing only primary treatment.
- **B. Reply/ compliance of recomondations**
  1. Auto dozing arrangements has been provided for dozing of chemicals in the ETP and due care is being taken for optimization of different chemicals including adjustments in alum dosages and other operational parameters to manage sulphide and other parameters levels so as to keep all the parameters within the prescribed standards and maintaining the log book for the same on daily basis, copy of which is enclosed herewith for reference as **annexure- II**.
  2. Log book/record for fuel consumption is being maintained regularly on daily basis, copy of which is enclosed herewith for reference as **annexure- IV**.
  3. We are not required to install the OCEMS at PETP outlet as per the direction and protocol of CPCB and HSPCB.

All above stated facts and details clearly reveal that we are not defying any norms of dilution of freshwater in PETP , maintaining the proper logbooks, complying with prescribed standards and obtaining of all required clearances from the concerned authorities and thus fully complying with your directions and all prescribed norms issued from time to time.

As per details submitted above, you will appreciate that our unit has implemented the measures of cleaner technology and waste minimization practices as mentioned in "Charter for Water Recycling & Pollution Prevention in Textile Industries" issued by CPCB and also complying with all directions of Board.

We request you to please not initiate any action against our unit as proposed in the above said show cause notice and request to kindly revoke and withdraw the show cause notice allowing us to continue our operations in alignment with the government's vision of facilitating business operations.

We reaffirm our commitment to adhering to environmental regulations and assure compliance with all applicable norms.

We hope the above submission is in order and look forward to your favourable consideration.

Thanking You,

Yours Faithfully,

**For DENIM ART**

(Authorized signatory)

For M/s DENIM Art

Dated: 04.02.2025 Proprietor

Enclosures – A copy of the Show Cause Notice and Annexures as above

CC to – The Chairman, HSPCB, Panchkula



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Plot No. 1, Sector-15, Part-II, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No HSPCB/SR/2025/ 2693

Dated: 02/01/25

To

M/s DENIM Art,  
 Plot no 523 D HSIIDC BARHI,  
 District Gannaur, Sonipat, Haryana

**Sub:** Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No 622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing, Washing & finishing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit -

1 Effluent characteristics: as per analysis report is as below. -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.5	8.2	6.0-9.0	Inlet BOD is too much lower against typical range of 100-500 mg/l, indicating dilution at PETP inlet Non-compliance (dilution)
BOD (mg/l)	76	25 (67.1%)	500	
COD (mg/l)	239	216 (9.62%)	1400	
TSS (mg/l)	193	58 (69.9%)	1500	
TDS (mg/l)	870	808 (77.6%)	2100	

2. Inlet BOD is too much lower i.e. 76 mg/l against typical range of 100-500 mg/l, indicating dilution at PETP inlet.

**Recommendation of the Team:-**

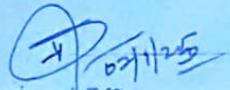
- Adjustments in alum dosage and other operational parameters may be necessary to manage sulphide levels effectively.

2. Unit should properly maintain logbook for fuel consumption.
3. Unit shall install OCEMS at PETP outlet and provide connectivity to the CPCB/SPCB server.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.



Regional Officer,  
Sonepat Region.

Endst. No. HSPCB/SR/2025/

Dated:

PC

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

1  
Regional Officer,  
Sonepat Region.



# ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonapat-131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/DA/05102024/WW/01 Reporting Date: 10/10/2024

Issued to:  
M/s Denim Art 2024-25  
523 D, Barhi, Phase-II, HSIIDC,  
Sonapat, Haryana-131101

Sample I'd : AEL/DG/051024/WW/01  
Date : 05.10.2024  
Period of testing : 06.10.2024 to 10.10.2024

### SAMPLE PARTICULARS:

Type of the Sample	Untreated Effluent Water Sample
Date of Sampling	05.10.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Dushyant
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	Colour	--	Lt. Greenish	IS-3025(P-4)
2	Odour	--	Foul	IS-3025(P-5)
3	pH	--	8.12	APHA 23 <sup>rd</sup> Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	968.4	APHA 23 <sup>rd</sup> Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	373.0	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	294.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
7	Oil & Grease	mg/l	18.6	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	59.4	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	2890.0	APHA 23 <sup>rd</sup> Ed.,2540 C
10	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH):	mg/l	1.08	APHA 23 <sup>rd</sup> Ed.,5530
11	Total chromium (as Cr)	mg/l	3.64	APHA 23 <sup>rd</sup> Ed.,3111 A B C
12	Conductivity	µs/cm	4486.0	APHA 23 <sup>rd</sup> Ed.,2510 B
13	Sulphide (as S)	mg/l	7.0	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	57.6	APHA 23 <sup>rd</sup> Ed.

Checked By



Note: 1. The result listed refer only to the tested samples and applicable parameters.  
2. Sample will be destroyed one month from the date of issue of test certificate.  
3. Any complaints about this report should be communicated within 7 days of issue of this report.  
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

For DENIM ART

Proprietor



# ASIA ENVIRO LAB

(An ISO 9001 2015, 14001 2015, 45001 2018, CPCB Govt Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonapat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/DA/05102024/WW/02	Reporting Date: 10/10/2024
Issued to: M/s Denim Art 2024-25 523 D, Barhi, Phase-II, HSIIDC, Sonapat, Haryana-131101	Sample I'd : AEL/DG/051024/WW/02 Date : 05.10.2024 Period of testing : 06.10.2024 to 10.10.2024

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sampling	05.10.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Dushyant
Purpose of Analysis	Monitoring

TEST RESULTS:					
Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	Colour	--	Colourless	--	IS-3025(P-4)
2	Odour	--	Mild	--	IS-3025(P-5)
3	pH	--	7.98	6.0-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	437.0	1400	APHA 23 <sup>rd</sup> Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	168.0	500	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	141.0	1500	APHA 23 <sup>rd</sup> Ed. 4500 H B
7	Oil & Grease	mg/l	8.6	10	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	26.4	50	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	2140.0	N.S.	APHA 23 <sup>rd</sup> Ed., 2540 C
10	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	N.D.	1.0	APHA 23 <sup>rd</sup> Ed., 5530
11	Total chromium (as Cr)	mg/l	1.89	2.0	APHA 23 <sup>rd</sup> Ed., 3111 A B C
12	Conductivity	µs/cm	3296.0	N.S.	APHA 23 <sup>rd</sup> Ed., 2510 B
13	Sulphide (as S)	mg/l	1.2	2.0	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	16.7	26	APHA 23 <sup>rd</sup> Ed.

Remark-N.S.-Not Specified, - ND-Not Detectable, Standard Limits are given by client as per consent.

Checked By

Authorized Signatory

Note: 1 The result listed refer only to the tested samples and applicable parameters.

2 Sample will be destroyed one month from the date of issue of test certificate.

3 Any complaints about this report should be communicated within 15 days of the report.

4 The report is Not to be reproduced wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

FOR DENIM ART  
Proprietor





# ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonapat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/DA/22012025/WW/01 Reporting Date : 27/01/2025

Issued to: M/s Denim Art 523 D, Barhi, Phase 2, HDI IDC, Sonipat, Haryana- 131101	Sample I'd : AEL/DA/220125/WW/01 Date : 22.01.2025 Period of testing : 22.01.2025 to 27.01.2025
--	---

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	22.01.2025
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.90	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	425.6	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	152.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	160.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
5	Oil & Grease	mg/l	15.2	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1236.0	APHA 23 <sup>rd</sup> Ed., 2540 C

Checked By



Authorized Signatory

For DENIM ART

Proprietor

- Note: 1 The result listed refer only to the tested samples and applicable parameters.  
 2 Sample will be destroyed one month from the date of issue of test certificate.  
 3 Any complaints about this report should be communicated within 7 days of issue of this report  
 4 The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

Annexure II

# LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

1055  
DENIM ART

DENIM ART Plot no. 523D, Phase- II, HSIDC, Industrial Estate Barhi, Sonipat

MONTH.....JUNE.....2024

DATE	TIME TABLE		CHEMICAL CONSUMPTION			INLET PUMP		OUTLET PUMP		PH. Treated MET.	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	IN	OUT	Lime	Alum	Poly	ON	OFF	ON	OFF			ON	OFF		
16/6/24	9:00A	6:00PM	12kg	6kg	100g	24530.239	24071.169	30273.316	30313.040	7:45	10kg	63914.3	63950.0	Arora	
21/6/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
3/6	9:00A	6:00PM	12kg	6kg	100g	24071.169	24140.940	30313.040	30349.069	8:00	10kg	63950.0	63983.0	Arora	
4/6	9:00A	6:00PM	12kg	6kg	100g	24140.940	24148.119	30349.069	30387.091	8:13	10kg	63983.0	64018.0	Arora	
5/6	9:00A	6:00PM	12kg	6kg	100g	24148.119	24187.096	30387.091	30425.216	8:10	10kg	64018.0	64053.5	Arora	
6/6	9:00A	6:00PM	12kg	6kg	100g	24187.096	24227.202	30425.216	30464.181	8:00	10kg	64053.5	64089.1	Arora	
7/6	9:00A	5:00PM	10kg	5kg	100g	24227.202	24262.199	30464.181	30498.019	7:43	10kg	64089.1	64122.5	Arora	
8/6	9:00A	6:00PM	12kg	6kg	100g	24262.199	24302.121	30498.019	30536.220	8:10	10kg	64122.5	64157.0	Arora	
9/6	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
10/6	9:00A	6:00PM	12kg	6kg	100g	24302.121	24340.190	30536.220	30573.220	8:15	10kg	64157.0	64191.3	Arora	
11/6	9:00A	6:00PM	12kg	6kg	100g	24340.190	24380.241	30573.220	30612.243	7:50	10kg	64191.3	64227.0	Arora	
12/6	9:00A	6:00PM	12kg	6kg	100g	24380.241	24417.024	30612.243	30648.214	8:10	10kg	64227.0	64260.2	Arora	
13/6	9:00A	6:00PM	12kg	6kg	100g	24417.024	24456.111	30648.214	30686.130	7:50	10kg	64260.2	64295.5	Arora	
14/6	9:00A	6:00PM	12kg	6kg	100g	24456.111	24495.089	30686.130	30724.181	8:00	10kg	64295.5	64330.1	Arora	
15/6	9:00A	6:00PM	12kg	6kg	100g	24495.089	24533.106	30724.181	30761.298	7:45	10kg	64330.1	64364.5	Arora	
16/6	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
17/6	9:00A	4:30PM	10kg	5kg	100g	24533.106	24569.196	30761.298	30796.100	8:10	10kg	64364.5	64397.0	Arora	
18/6	9:00A	6:00PM	12kg	6kg	100g	24569.196	24609.205	30796.100	30835.224	8:00	10kg	64397.0	64432.1	Arora	
19/6	9:00A	6:00PM	12kg	6kg	100g	24609.205	24649.223	30835.224	30874.066	8:15	10kg	64432.1	64467.5	Arora	
20/6	9:00A	6:00PM	12kg	6kg	100g	24649.223	24689.110	30874.066	30911.316	7:51	10kg	64467.5	64501.2	Arora	
21/6	9:00A	6:00PM	12kg	6kg	100g	24689.110	24724.279	30911.316	30947.206	8:11	10kg	64501.2	64534.3	Arora	
22/6	9:00A	6:00PM	12kg	6kg	100g	24724.279	24764.336	30947.206	30986.110	7:40	10kg	64534.3	64570.1	Arora	
23/6	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
24/6	9:00A	6:00PM	12kg	6kg	100g	24764.336	24803.181	30986.110	31024.039	8:15	10kg	64570.1	64605.4	Arora	
25/6	9:00A	6:00PM	12kg	6kg	100g	24803.181	24841.009	31024.039	31061.410	7:50	10kg	64605.4	64639.2	Arora	
26/6	9:00A	6:00PM	12kg	6kg	100g	24841.009	24880.255	31061.410	31099.312	7:56	10kg	64639.2	64673.1	Arora	
27/6	9:00A	6:00PM	12kg	6kg	100g	24880.255	24918.181	31099.312	31136.083	8:00	10kg	64673.1	64707.3	Arora	
28/6	9:00A	6:00PM	12kg	6kg	100g	24918.181	24959.083	31136.083	31176.011	8:00	10kg	64707.3	64743.1	Arora	
29/6	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
30/6	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday

PLACE: SONIPAT

ETP OPERATOR

For DENIM ART

PHOTOGRAPHY

# 1056 49

## LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

DENIM ART Plot no. 523D, Phase- II, HSIIDC, Industrial Estate Barhi, Sonipat

MONTH..... JULY - 2024 .....

DATE	TIME TABLE		CHEMICAL CONSUMPTION			INLET PUMP		OUTLET PUMP		PH. Treated MET.	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	IN	OUT	Lime	Alum	Poly	ON	OFF	ON	OFF			ON	OFF		
01/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	24959.08	24996.400	31176.011	31212.518	7:49	10 kg.	64743.1	64778.2	[Signature]	
02/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	24996.400	25034.250	31212.518	31249.180	7:50	10 kg.	64778.2	64813.4	[Signature]	
03/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25034.250	25071.012	31249.180	31285.811	8:00	10 kg.	64813.4	64847.1	[Signature]	
04/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25071.012	25110.918	31285.811	31324.651	8:15	10 kg.	64847.1	64883.3	[Signature]	
05/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25110.918	25148.158	31324.651	31361.355	8:00	10 kg.	64883.3	64918.2	[Signature]	
06/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25148.158	25188.910	31361.355	31400.380	8:10	10 kg.	64918.2	64954.1	[Signature]	
07/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25188.910	25227.480	31400.380	31438.690	7:30	10 kg.	64954.1	64989.2	[Signature]	Sunday
08/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25227.480	25267.980	31438.690	31478.001	8:00	10 kg.	64989.2	65025.6	[Signature]	
09/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25267.980	25308.211	31478.001	31517.511	7:30	10 kg.	65025.6	65061.8	[Signature]	
10/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25308.211	25346.614	31517.511	31554.412	8:00	10 kg.	65061.8	65096.6	[Signature]	
11/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25346.614	25389.115	31554.412	31595.322	7:46	10 kg.	65096.6	65133.8	[Signature]	
12/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25389.115	25427.318	31595.322	31632.419	8:00	10 kg.	65133.8	65178.1	[Signature]	
13/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25427.318	25468.911	31632.419	31672.910	8:10	10 kg.	65178.1	65209.9	[Signature]	Sunday
14/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25468.911	25507.822	31672.910	31710.780	8:15	10 kg.	65209.9	65249.1	[Signature]	
15/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25507.822	25546.800	31710.780	31748.680	7:40	10 kg.	65249.1	65274.1	[Signature]	
16/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25546.800	25586.718	31748.680	31787.580	8:20	10 kg.	65274.1	65309.2	[Signature]	
17/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25586.718	25625.612	31787.580	31825.418	7:50	10 kg.	65309.2	65344.3	[Signature]	
18/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25625.612	25663.980	31825.418	31862.880	8:00	10 kg.	65344.3	65378.1	[Signature]	
19/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25663.980	25704.111	31862.880	31901.004	8:10	10 kg.	65378.1	65414.3	[Signature]	Sunday
20/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25704.111	25742.010	31901.004	31938.191	7:50	10 kg.	65414.3	65448.0	[Signature]	
21/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25742.010	25782.310	31938.191	31977.099	8:15	10 kg.	65448.0	65483.4	[Signature]	
22/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25782.310	25821.123	31977.099	32015.216	8:00	10 kg.	65483.4	65518.1	[Signature]	
23/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25821.123	25861.114	32015.216	32054.069	8:10	10 kg.	65518.1	65553.3	[Signature]	
24/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25861.114	25900.096	32054.069	32091.181	8:15	10 kg.	65553.3	65588.0	[Signature]	
25/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25900.096	25939.201	32091.181	32127.006	8:00	10 kg.	65588.0	65621.4	[Signature]	Sunday
26/7/24	9:00 AM	6:00 PM	12 kg.	6 kg.	100 g	25939.201	25976.011	32127.006	32165.181	8:15	10 kg.	65621.4	65655.0	[Signature]	Mein lower full

PLACE: SONIPAT ETP OPERATOR

DENIM ART  
 [Signature]  
 Proprietor

# LOG BOOK OF SEWER TREATMENT PLANT

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat

MONTH.....Aug. 2024

DATE	TIME TABLE		CHEMICAL CONSUMPTION			INLET PUMP		OUTLET PUMP		PH. Treated MET.	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	IN	OUT	Lime	Alum	Poly	ON	OFF	ON	OFF			ON	OFF		
1/8/24	9:00A	6:00P	12kg	6kg	100g	25976.11	26014.032	32165.181	32262.011	7:70	10kg	65655.1	65689.4		
2/8/24	9:00A	6:00P	12kg	6kg	100g	26014.032	26054.210	32202.04	32241.130	8:15	10kg	65689.4	65724.1		
3/8/24	9:00A	6:00P	12kg	6kg	100g	26054.210	26092.121	32241.130	32278.196	8:00	10kg	65724.1	65758.4		Sunday
4/8/24	9:00A	6:00P	12kg	6kg	100g	26092.121	26131.019	32278.196	32316.022	7:70	10kg	65758.4	65793.1		
5/8/24	9:00A	6:00P	12kg	6kg	100g	26131.019	26171.800	32316.022	32354.112	8:10	10kg	65793.1	65825.3		
6/8/24	9:00A	6:00P	12kg	6kg	100g	26171.800	26209.333	32354.112	32391.054	7:52	10kg	65825.3	65862.5		
7/8/24	9:00A	6:00P	12kg	6kg	100g	26209.333	26249.006	32391.054	32430.135	8:14	10kg	65862.5	65898.0		
8/8/24	9:00A	6:00P	12kg	6kg	100g	26249.006	26284.120	32430.135	32464.096	8:00	10kg	65898.0	65921.1		
9/8/24	9:00A	6:00P	12kg	6kg	100g	26284.120	26323.099	32464.096	32501.311	7:49	10kg	65921.1	65966.4		Sunday
10/8/24	9:00A	6:00P	12kg	6kg	100g	26323.099	26362.123	32501.311	32539.006	8:10	10kg	65966.4	66000.5		
11/8/24	9:00A	6:00P	12kg	6kg	100g	26362.123	26403.264	32539.006	32578.110	7:55	10kg	66000.5	66036.0		
12/8/24	9:00A	6:00P	12kg	6kg	100g	26403.264	26443.000	32578.110	32606.006	7:50	10kg	66036.0	66060.1		Main line wire for
13/8/24	9:00A	6:00P	12kg	6kg	100g	26443.000	26484.132	32606.006	32647.112	8:15	10kg	66060.1	66094.2		Independence
14/8/24	9:00A	6:00P	12kg	6kg	100g	26484.132	26525.196	32647.112	32688.1204	8:00	10kg	66094.2	66130.3		
15/8/24	9:00A	6:00P	12kg	6kg	100g	26525.196	26566.000	32688.1204	32729.137	7:60	10kg	66130.3	66160.2		
16/8/24	9:00A	6:00P	12kg	6kg	100g	26566.000	26607.131	32729.137	32770.152	8:10	10kg	66160.2	66195.4		Holiday
17/8/24	9:00A	6:00P	12kg	6kg	100g	26607.131	26648.412	32770.152	32811.112	8:00	10kg	66195.4	66229.1		
18/8/24	9:00A	6:00P	12kg	6kg	100g	26648.412	26689.000	32811.112	32852.000	7:40	10kg	66229.1	66263.3		
19/8/24	9:00A	6:00P	12kg	6kg	100g	26689.000	26730.000	32852.000	32893.000	8:10	10kg	66263.3	66298.5		
20/8/24	9:00A	6:00P	12kg	6kg	100g	26730.000	26771.246	32893.000	32934.082	8:00	10kg	66298.5	66334.1		Sunday
21/8/24	9:00A	6:00P	12kg	6kg	100g	26771.246	26812.200	32934.082	32975.000	7:45	10kg	66334.1	66367.5		
22/8/24	9:00A	6:00P	12kg	6kg	100g	26812.200	26853.264	32975.000	33016.132	8:00	10kg	66367.5	66401.3		
23/8/24	9:00A	6:00P	12kg	6kg	100g	26853.264	26894.328	33016.132	33057.264	7:50	10kg	66401.3	66434.1		
24/8/24	9:00A	6:00P	12kg	6kg	100g	26894.328	26935.382	33057.264	33098.396	8:10	10kg	66434.1	66467.0		
25/8/24	9:00A	6:00P	12kg	6kg	100g	26935.382	26976.436	33098.396	33139.528	8:15	10kg	66467.0	66500.2		
26/8/24	9:00A	6:00P	12kg	6kg	100g	26976.436	27017.490	33139.528	33180.660	8:15	10kg	66500.2	66533.4		

PLACE: SONIPAT ETP OPERATOR

  
 AUTHORIZED SIGNATURE  
 AIR POLLUTION CONTROL BOARD

105851

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH: September - 2024

DENIM ART, Plot no. 523D, Phase - II, HSIIDC, Industrial Estate Barhi, Sonapat.

DATE	TIME TABLE		CHEMICAL CONSUMPTION			INLET PUMP		OUTLET PUMP		PH. Treated MET.	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	IN	OUT	Lime	Alum	Poly	ON	OFF	ON	OFF			ON	OFF		
19/12/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
21/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27666.127	27004.112	33122.024	33159.026	7:40	8 kg	66539.4	66578.5	[Signature]	
31/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27004.112	27048.243	33159.024	33197.176	8:00	7 kg	66578.5	66608.1	[Signature]	
4/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27048.243	27081.029	33197.176	33234.110	8:15	8 kg	66608.1	66642.3	[Signature]	
5/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27081.029	27120.114	33234.110	33271.026	7:40	8 kg	66642.3	66677.4	[Signature]	
6/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27120.114	27160.059	33271.026	33311.146	8:15	8 kg	66677.4	66713.2	[Signature]	
7/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27160.059	27200.124	33311.146	33350.014	7:50	8 kg	66713.2	66749.3	[Signature]	Sunday
8/9/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
9/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27200.124	27238.094	33350.014	33387.164	8:00	8 kg	66749.3	66785.1	[Signature]	
10/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27238.094	27278.108	33387.164	33426.200	7:50	8 kg	66785.1	66819.4	[Signature]	
11/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27278.108	27317.006	33426.200	33468.194	8:00	7 kg	66819.4	66854.0	[Signature]	
12/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27317.006	27355.114	33468.194	33509.024	8:20	9 kg	66854.0	66888.3	[Signature]	
13/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27355.114	27392.089	33509.024	33541.136	7:40	10 kg	66888.3	66925.4	[Signature]	
14/9/24	9:00 AM	3:00 PM	5 kg	3 kg	60 g	27392.089	27416.264	33541.136	33559.026	7:50	5 kg	66925.4	66952.1	[Signature]	Sunday
15/9/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
16/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27416.264	27455.119	33559.026	33597.104	8:10	9 kg	66952.1	66987.0	[Signature]	
17/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27455.119	27494.210	33597.104	33635.211	8:00	8 kg	66987.0	67022.1	[Signature]	
18/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27494.210	27533.302	33635.211	33673.324	8:05	9 kg	67022.1	67057.3	[Signature]	
19/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27533.302	27570.115	33673.324	33709.103	8:15	8 kg	67057.3	67091.0	[Signature]	
20/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27570.115	27609.081	33709.103	33747.110	7:40	7 kg	67091.0	67126.2	[Signature]	
21/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27609.081	27648.133	33747.110	33785.023	8:00	8 kg	67126.2	67161.3	[Signature]	Sunday
22/9/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
23/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27648.133	27685.116	33785.023	33821.029	7:50	7 kg	67161.3	67195.0	[Signature]	
24/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27685.116	27724.811	33821.029	33859.218	8:00	8 kg	67195.0	67230.1	[Signature]	
25/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27724.811	27763.039	33859.218	33897.200	7:40	7 kg	67230.1	67265.2	[Signature]	
26/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27763.039	27801.136	33897.200	33934.411	8:10	8 kg	67265.2	67299.5	[Signature]	
27/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27801.136	27839.021	33934.411	33971.134	7:55	8 kg	67299.5	67333.4	[Signature]	
28/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27839.021	27877.102	33971.134	34008.076	8:00	8 kg	67333.4	67367.5	[Signature]	Sunday
29/9/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
30/9/24	9:00 AM	6:00 PM	12 kg	6 kg	100 g	27877.102	27915.132	34008.076	34045.039	7:45	7 kg	67367.5	67401.4	[Signature]	

FOR DENIM ART  
Proprietor

# LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat

MONTH... OCTOBER 2024

52

DATE	TIME TABLE		CHEMICAL CONSUMPTION			INLET PUMP		OUTLET PUMP		PH. Treated MET.	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	IN	OUT	Lime	Alum	Poly	ON	OFF	ON	OFF			ON	OFF		
1/10/24	9:00A	6:00A	12kg	6kg	100g	2795-132	2795-181	34045-039	34084-107	8:00	8kg	67401-4	67437-3		
2/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
3/10	9:00A	6:00A	12kg	6kg	100g	2795-181	27993-02	34084-107	34121-073	7:50	7kg	67437-3	67471-0		Gandhi, Jyoti
4/10	9:00A	6:00A	12kg	6kg	100g	27993-027	28032-133	34121-073	34159-174	8:10	8kg	67471-0	67506-1		
5/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
6/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
7/10	9:00A	6:00A	12kg	6kg	100g	28032-133	28070-030	34159-174	34196-298	7:40	9kg	67506-1	67540-2		Nothing
8/10	9:00A	6:00A	12kg	6kg	100g	28070-030	28109-029	34196-298	34234-114	8:05	10kg	67540-2	67575-1		Sunday
9/10	9:00A	6:00A	12kg	6kg	100g	28109-029	28147-202	34234-114	34271-198	7:50	10kg	67575-1	67609-4		
10/10	9:00A	6:00A	12kg	6kg	100g	28147-202	28186-066	34271-198	34309-310	8:10	9kg	67609-4	67644-5		
11/10	9:00A	6:00A	12kg	6kg	100g	28186-066	28224-124	34309-310	34346-100	7:90	8kg	67644-5	67678-0		
12/10	9:00A	6:00A	12kg	6kg	100g	28224-124	28262-191	34346-100	34384-120	8:00	7kg	67678-0	67713-1		
13/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
14/10	9:00A	6:00A	11kg	6kg	100g	28262-191	28300-696	34384-120	34425-020	7:50	8kg	67713-1	67749-5		Sunday
15/10	9:00A	6:00A	12kg	6kg	100g	28300-696	28338-076	34425-020	34460-100	8:00	7kg	67749-5	67783-0		
16/10	9:00A	6:00A	12kg	6kg	100g	28338-076	28376-056	34460-100	34497-081	7:40	8kg	67783-0	67817-3		
17/10	9:00A	6:00A	12kg	6kg	100g	28376-056	28414-036	34497-081	34535-040	8:00	9kg	67817-3	67852-1		
18/10	9:00A	6:00A	12kg	6kg	100g	28414-036	28452-016	34535-040	34571-121	7:40	8kg	67852-1	67888-0		
19/10	9:00A	6:00A	12kg	6kg	100g	28452-016	28490-006	34571-121	34611-035	8:00	9kg	67888-0	67922-5		
20/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
21/10	9:00A	8:10A	8kg	4kg	60g	28490-006	28528-006	34611-035	34650-099	7:60	6kg	67922-5	67957-0		Sunday
22/10	9:00A	6:00A	12kg	6kg	100g	28528-006	28566-006	34650-099	34689-102	8:00	8kg	67957-0	67992-3		
23/10	9:00A	6:00A	12kg	6kg	100g	28566-006	28604-006	34689-102	34728-124	8:05	7kg	67992-3	68027-6		
24/10	9:00A	6:00A	12kg	6kg	100g	28604-006	28642-006	34728-124	34767-044	7:50	8kg	68027-6	68062-9		
25/10	9:00A	6:00A	12kg	6kg	100g	28642-006	28680-006	34767-044	34806-193	8:10	9kg	68062-9	68097-1		
26/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
27/10	9:00A	6:00A	12kg	6kg	100g	28680-006	28718-006	34806-193	34845-008	7:45	8kg	68097-1	68132-2		Sunday
28/10	9:00A	6:00A	12kg	6kg	100g	28718-006	28756-006	34845-008	34884-103	8:30	7kg	68132-2	68167-5		
29/10	9:00A	6:00A	12kg	6kg	100g	28756-006	28794-006	34884-103	34912-120	8:00	8kg	68167-5	68202-8		
30/10	—	—	—	—	—	—	—	—	—	—	—	—	—		
31/10	—	—	—	—	—	—	—	—	—	—	—	—	—		

PLACE: SONIPAT

ETP OPERATOR

FOR DENIM ART

Signature  
Proprietary

# LOG BOOK OF SEWER EFFLUENT TREATMENT PLANT

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat

MONTH: NOVEMBER 2024

DATE	TIME TABLE		CHEMICAL CONSUMPTION			INLET PUMP		OUTLET PUMP		PH. Treated MET.	SLUDGE	ENERGY METER		SIGNATURE	REMARK
	IN	OUT	Lime	Alum	Poly	ON	OFF	ON	OFF			ON	OFF		
1/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
2/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Holiday
3/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Holiday
4/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	Sunday
5/11/24	9:00A	2:10P	6kg	3kg	50g	28825.111	28843.010	34912.120	34929.028	8:00	7kg	6822.5	68228.0	—	Holiday
6/11/24	9:00A	4:00P	8kg	4kg	50g	28843.010	28874.211	34929.028	34959.190	7:30	8kg	6822.0	68257.1	—	Holiday
7/11/24	9:00A	6:00P	12kg	6kg	100g	28874.211	28912.021	34959.190	34996.050	8:15	9kg	6822.0	68291.3	—	Holiday
8/11/24	9:00A	6:00P	12kg	6kg	100g	28912.021	28952.000	34996.050	35035.018	7:30	8kg	6822.0	68326.4	—	Holiday
9/11/24	9:00A	5:00P	11kg	5kg	100g	28952.000	28989.012	35035.018	35074.028	8:00	7kg	6822.0	68359.1	—	Holiday
10/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
11/11/24	9:00A	6:00P	12kg	6kg	100g	28989.012	29029.122	35074.028	35110.101	7:50	8kg	6822.0	68392.3	—	—
12/11/24	9:00A	6:00P	12kg	6kg	100g	29029.122	29062.191	35110.101	35147.120	8:10	7kg	6822.0	68429.0	—	—
13/11/24	9:00A	6:00P	12kg	6kg	100g	29062.191	29107.029	35147.120	35186.014	7:50	8kg	6822.0	68465.1	—	—
14/11/24	9:00A	6:00P	12kg	6kg	100g	29107.029	29146.232	35186.014	35223.192	8:10	7kg	6822.0	68499.0	—	—
15/11/24	9:00A	6:00P	12kg	6kg	100g	29146.232	29185.134	35223.192	35262.124	7:50	8kg	6822.0	68534.2	—	—
16/11/24	9:00A	6:00P	12kg	6kg	100g	29185.134	29227.006	35262.124	35302.012	8:00	9kg	6822.0	68571.3	—	—
17/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
18/11/24	9:00A	4:00P	8kg	4kg	50g	29227.006	29254.181	35302.012	35329.200	7:60	7kg	6822.0	68600.1	—	—
19/11/24	9:00A	6:00P	12kg	6kg	100g	29254.181	29294.024	35329.200	35368.030	8:00	8kg	6822.0	68636.2	—	—
20/11/24	9:00A	6:00P	12kg	6kg	100g	29294.024	29332.114	35368.030	35405.120	7:60	7kg	6822.0	68670.3	—	—
21/11/24	9:00A	6:00P	12kg	6kg	100g	29332.114	29371.009	35405.120	35443.001	8:00	8kg	6822.0	68705.2	—	—
22/11/24	9:00A	6:00P	12kg	6kg	100g	29371.009	29409.104	35443.001	35480.120	7:50	8kg	6822.0	68739.3	—	—
23/11/24	9:00A	6:00P	12kg	6kg	100g	29409.104	29446.006	35480.120	35516.011	8:10	7kg	6822.0	68772.4	—	—
24/11/24	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
25/11/24	9:00A	6:00P	12kg	6kg	100g	29446.006	29489.116	35516.011	35556.130	8:20	9kg	6822.0	68809.2	—	—
26/11/24	9:00P	6:00P	12kg	6kg	100g	29489.116	29527.208	35556.130	35593.192	8:00	7kg	6822.0	68843.5	—	—
27/11/24	9:00P	6:00P	12kg	6kg	100g	29527.208	29566.030	35593.192	35631.041	7:30	8kg	6822.0	68878.1	—	—
28/11/24	9:00A	6:00P	12kg	6kg	100g	29566.030	29604.111	35631.041	35668.089	8:10	7kg	6822.0	68912.4	—	—
29/11/24	9:00A	6:00P	12kg	6kg	100g	29604.111	29642.022	35668.089	35705.031	8:15	8kg	6822.0	68946.3	—	—
30/11/24	9:00A	6:00P	12kg	6kg	100g	29642.022	29679.131	35705.031	35741.120	8:00	7kg	6822.0	68979.4	—	—

PLACE: SONIPAT

ETP OPERATOR

FOR DENIM ART

Authorisatory Proprietor



**DENIM ART 523-D HSIIDC BARHI**

Abstract of Log Book of Production/ Fresh water and Trade effluent quantity and trade discharge

Month	Borewell 1	Borewell 2	TOTAL MONTHLY		Monthly water in boiler	Monthly consumption in Production	TRADE EFFLUENT QUANTITY		Production Details per Month IN KGS
			WATER Consumption Including Boiler				Monthly Water Inlet IN ETP	Monthly Water Discharge From ETP	
Jun-24	272	698	970	12	958	928	903	9266	
Jul-24	327	731	1058	10	1048	1017	989	15865	
Aug-24	326	709	1035	18	1017	990	956	12109	
Sep-24	298	699	997	8	989	949	923	21774	
Oct-24	281	677	958	10	948	910	867	21655	
Nov-24	271	626	897	10	887	854	829	14180	
Dec-24	243	555	798	12	786	761	741	15027	
<b>TOTAL</b>			<b>6713</b>	<b>80</b>	<b>6633</b>	<b>6409</b>	<b>6208.00</b>	<b>109876</b>	
<b>AVERAGE MONTHLY</b>			<b>959.00</b>	<b>11.43</b>	<b>947.57</b>	<b>915.56</b>	<b>886.86</b>	<b>15696.57</b>	

Average Water Consumption per ton of Production is

61 KL/Metric Ton of Production

For DENIM ART



Proprietor

106356

Annex. IV

AIR POLLUTION CONTROL MEASURE (APCM)

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat

Boiler

MONTH: JUNE-2024

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
1/6								
2/6								
3/6	9:00 AM	3:30 PM	7594.2	7617.4	18.2	185 kg		Sunday
4/6								
5/6								
6/6								
7/6								
8/6	9:20 AM	6:30 PM	7617.4	7644.6	27.2	227 kg		Sunday
9/6								
10/6								
11/6								
12/6								
13/6								
14/6	9:35 AM	5:00 PM	7644.6	7667.7	23.1	223 kg		Sunday
15/6								
16/6								
17/6								
18/6								
19/6	10:00 AM	4:00 PM	7667.7	7686.3	18.6	188 kg		
20/6								
21/6								
22/6	11:00 AM	3:00 PM	7686.3	7698.2	11.9	120 kg		Sunday
23/6								
24/6								
25/6								
26/6								
27/6								
28/6	10:00 AM	3:00 PM	7698.2	7712.5	14.3	135 kg		
29/6								
30/6								

PLACE: SONIPAT  
 ETP OPERATOR  
 Total fuel cons. - 1078 kg  
 AUTHORITY  
 Proprietor

1064 57

AIR POLLUTION CONTROL MEASURE (APCM), Barhies, .....

DENIM ART Plot no. 523D, Phase- II, HSIIDC, Industrial Estate Barhi, Sonipat

MONTH..... JUBY 29

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
17/7/24	9:20 Am	5:30 Pm	7712.5	7731.8	19.3	190 kg		
21/7/24								
31/7/24								
4/7/24								
5/7/24								
6/7/24								
7/7/24								
8/7/24								Sunday
9/7/24	9:00A	5:05 PM	7731.8	7759.8	26.0	220 kg		
10/7/24								
11/7/24	9:00A	4:00 PM	7759.8	7778.4	18.6	180 kg		
12/7/24								
13/7/24								
14/7/24								
15/7/24								
16/7/24								Sunday
17/7/24								
18/7/24								
19/7								
20/7								
21/7								
22/7								
23/7								Sunday
24/7								
25/7	9:00A	6:15 PM	7776.4	7801.2	24.8	235 kg		
26/7								
27/7	9:00A	5:10 PM	7801.2	7823.1	21.9	218 kg		
28/7								
29/7								
30/7								Sunday
31/7								Max power felt

PLACE: SONIPAT

ETP OPERATOR

Total fuel Cons. - 1043 kg

Autho. Signature

Proprietor

FOR DENIM ART

1065 58

AIR POLLUTION CONTROL MEASURE (APCM) Bio.les

DENIM-ART Plot no. 523D, Phase-II, HSIDC, Industrial Estate Barhi, Sonipat MONTH: August - 2024

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL BIO FUEL	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
18/8/24	—	—	—	—	—	—	—	—
21/8/24	—	—	—	—	—	—	—	—
31/8/24	9:30A	5:55PM	7823.1	7846.4	23.3	230kg	—	Sunday
1/9/24	—	—	—	—	—	—	—	—
6/8/24	10:00A	5:00PM	7846.3	7865.7	19.4	183kg	—	—
7/8/24	12:00A	4:20PM	7865.7	7880.0	14.3	130kg	—	—
8/8/24	—	—	—	—	—	—	—	—
9/8/24	—	—	—	—	—	—	—	—
10/8/24	12:00A	3:00PM	7880.0	7890.3	10.3	117kg	—	Sunday
11/8/24	—	—	—	—	—	—	—	—
12/8/24	—	—	—	—	—	—	—	—
13/8/24	—	—	—	—	—	—	—	—
14/8/24	—	—	—	—	—	—	—	—
15/8/24	—	—	—	—	—	—	—	—
16/8/24	10:00A	5:00PM	7890.3	7910.0	19.7	185kg	—	—
17/8/24	9:00A	5:00PM	7910.0	7932.6	22.6	210kg	—	—
18/8/24	—	—	—	—	—	—	—	Sunday
19/8/24	—	—	—	—	—	—	—	Holiday
20/8/24	—	—	—	—	—	—	—	—
21/8/24	9:00A	1:20PM	7932.6	7948.3	15.7	140kg	—	—
22/8/24	—	—	—	—	—	—	—	—
23/8/24	10:30A	2:50PM	7948.3	7964.6	16.3	144kg	—	—
24/8/24	—	—	—	—	—	—	—	—
25/8/24	—	—	—	—	—	—	—	—
26/8/24	—	—	—	—	—	—	—	—
27/8/24	—	—	—	—	—	—	—	—
28/8/24	—	—	—	—	—	—	—	—
29/8/24	11:30A	2:35PM	7964.6	7975.2	10.6	118kg	—	—
30/8/24	—	—	—	—	—	—	—	—
31/8/24	—	—	—	—	—	—	—	—

PLACE: SONIPAT ETP OPERATOR  
 Total fuel cons- 1472.15g  
 For DENIM-ART Autho. Signature Proprietor

1066 59

AIR POLLUTION CONTROL MEASUREMENT

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat

MONTH... SEP 2018

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
19/09	—	—	—	—	—	1370	—	Sunday
20/09	—	—	—	—	—	1370	—	—
21/09	9:00A	5:00PM	7975.2	7978.3	23.1	2301kg	—	—
22/09	—	—	—	—	—	—	—	—
23/09	—	—	—	—	—	—	—	—
24/09	—	—	—	—	—	—	—	—
25/09	—	—	—	—	—	—	—	—
26/09	—	—	—	—	—	—	—	—
27/09	—	—	—	—	—	—	—	—
28/09	10:30A	12:40PM	7998.3	8008.3	10.0	115kg	—	Sunday
29/09	—	—	—	—	—	—	—	—
30/09	—	—	—	—	—	—	—	—
01/10	—	—	—	—	—	—	—	—
02/10	—	—	—	—	—	—	—	—
03/10	—	—	—	—	—	—	—	—
04/10	—	—	—	—	—	—	—	—
05/10	—	—	—	—	—	—	—	—
06/10	—	—	—	—	—	—	—	—
07/10	—	—	—	—	—	—	—	—
08/10	—	—	—	—	—	—	—	—
09/10	10:10A	2:35PM	8008.3	8022.9	14.6	1352kg	—	—
10/10	—	—	—	—	—	—	—	—
11/10	—	—	—	—	—	—	—	—
12/10	—	—	—	—	—	—	—	—
13/10	—	—	—	—	—	—	—	—
14/10	—	—	—	—	—	—	—	—
15/10	—	—	—	—	—	—	—	—
16/10	—	—	—	—	—	—	—	—
17/10	—	—	—	—	—	—	—	—
18/10	—	—	—	—	—	—	—	—
19/10	—	—	—	—	—	—	—	—
20/10	—	—	—	—	—	—	—	—
21/10	—	—	—	—	—	—	—	—
22/10	—	—	—	—	—	—	—	—
23/10	—	—	—	—	—	—	—	—
24/10	—	—	—	—	—	—	—	—
25/10	—	—	—	—	—	—	—	—
26/10	—	—	—	—	—	—	—	—
27/10	9:30A	4:30PM	8022.7	8040.1	17.4	180kg	—	—
28/10	—	—	—	—	—	—	—	—
29/10	—	—	—	—	—	—	—	—
30/10	—	—	—	—	—	—	—	—

PLACE: SONIPAT

ETP OPERATOR

For DENIM ART

*(Signature)*  
Proprietor

106760

AIR POLLUTION CONTROL MEASURE (APCM)

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat  
 MONTH: OCT 2024

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL Briqum H	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
1/10/24								
2/10								
3/10								
4/10								
5/10								
6/10								
7/10								
8/10								
9/10								
10/10	9:00A	4:00PM	8040.1	8057.3	17.2	180 Kg		
11/10								
12/10								
13/10								
14/10								Sunday
15/10								
16/10								
17/10								
18/10								
19/10								
20/10								
21/10								
22/10								Sunday
23/10	12:10PM	4:40PM	8057.3	8071.5	14.2	135 Kg		
24/10								
25/10								
26/10	9:30A	2:20PM	8071.5	8083.0	11.5	120 Kg		
27/10								
28/10	9:30A	5:30PM	8083.0	8106.4	23.4	232 Kg		Sunday
29/10								
30/10	9:00A	4:00PM	8106.4	8126.0	19.6	189 Kg		
31/10								

FOUNDER DENIM ARTWALI  
 Autho. Signature  
 Proprietor

PLACE: SONIPAT  
 ETP OPERATOR

AIR POLLUTION CONTROL MEASUREMENT (1 CM) 10688

DENIM ART Plot no. 523D, Phase-II, HSIIDC, Industrial Estate Barhi, Sonipat MONTH.....November-2024

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL CONSUME	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
11/11/24	—	—	—	—	—	—	—	Holiday
21/11/24	—	—	—	—	—	—	—	Holiday
31/11/24	—	—	—	—	—	—	—	Sunday
4/11/24	—	—	—	—	—	—	—	Holiday
5/11/24	—	—	—	—	—	—	—	—
6/11/24	9:00 A	4:00 Pm	8126.0	8144.3	18.3	182kg	—	—
7/11	—	—	—	—	—	—	—	—
8/11	—	—	—	—	—	—	—	—
9/11	—	—	—	—	—	—	—	—
10/11	—	—	—	—	—	—	—	—
11/11	—	—	—	—	—	—	—	Sunday
12/11	9:00 A	5:00 Pm	8174.3	8165.5	21.2	215kg	—	—
13/11	—	—	—	—	—	—	—	—
14/11	—	—	—	—	—	—	—	—
15/11	—	—	—	—	—	—	—	—
16/11	9:30 A	4:30 Pm	8165.5	8185.1	19.6	189kg	—	—
17/11	—	—	—	—	—	—	—	—
18/11	—	—	—	—	—	—	—	Sunday
19/11	—	—	—	—	—	—	—	—
20/11	—	—	—	—	—	—	—	—
21/11	—	—	—	—	—	—	—	—
22/11	9:30 A	4:20 Pm	8185.1	8202.7	17.6	180kg	—	—
23/11	—	—	—	—	—	—	—	—
24/11	—	—	—	—	—	—	—	—
25/11	—	—	—	—	—	—	—	Sunday
26/11	—	—	—	—	—	—	—	—
27/11	—	—	—	—	—	—	—	—
28/11	—	—	—	—	—	—	—	—
29/11	9:00 A	4:00 Pm	8202.7	8222.4	19.7	190kg	—	—
30/11	—	—	—	—	—	—	—	—

For DENIM ART  
 Authg. Signatory  
 Proprietor

ETP OPERATOR

PLACE: SONIPAT

# AIK POLLUTION CONTROL MEASUREMENT (PCM) 1069

DENIM ART Plot no. 523D, Phase-II, HSIIUC, Industrial Estate Barhi, Sonipat

MONTH.....D.E.C.....2024

DATE	TIME TABLE		ENERGY METER		TOTAL ENERGY CONSUME	TOTAL FUEL <i>Boiler</i>	SIGNATURE	REMARK
	IN	OUT	ON	OFF				
11/2/24	—	—	—	—	—	—	—	Sunday
21/2	—	—	—	—	—	—	—	—
31/2	—	—	—	—	—	—	—	—
9/4/24	9:30 A	5:30 P	8222.4	8245.9	21.5	216 kg	—	—
5/11	—	—	—	—	—	—	—	—
9/6/24	—	—	—	—	—	—	—	—
07/12	—	—	—	—	—	—	—	—
08/12	—	—	—	—	—	—	—	—
09/12	—	—	—	—	—	—	—	—
10/11	11:00 A	5:00 P	8243.9	8256.3	12.4	126 kg	—	Sunday
4/11	—	—	—	—	—	—	—	—
13/11	—	—	—	—	—	—	—	—
14/11	10:30 A	4:30 P	8256.3	8275.0	18.7	190 kg	—	Sunday
15/12	—	—	—	—	—	—	—	—
16/12	—	—	—	—	—	—	—	—
17/12	9:50 A	5:00 P	8275.0	8295.5	20.5	210 kg	—	—
18/12	—	—	—	—	—	—	—	—
19/12	—	—	—	—	—	—	—	—
20/12	9:00 A	5:00 P	8295.5	8317.1	21.6	217 kg	—	—
21/12	—	—	—	—	—	—	—	—
22/12	—	—	—	—	—	—	—	—
23/12	—	—	—	—	—	—	—	—
24/12	—	—	—	—	—	—	—	—
25/12	—	—	—	—	—	—	—	—
26/12	—	—	—	—	—	—	—	—
27/12	—	—	—	—	—	—	—	—
28/12	—	—	—	—	—	—	—	—
29/12	—	—	—	—	—	—	—	—
30/12	—	—	—	—	—	—	—	—
31/12	9:00 A	2:20 P	8317.1	8332.2	15.1	142 kg	—	Sunday

PLACE: SONIPAT

ETP OPERATOR

For DENIM ART

Autho. Signatory  
Proprietor



1070

MOB: +91-9215653444  
+91-8950206141

# SHIVAM ENTERPRISES

WE MADE QUALITY, NOT EXCUSES

Ref. No.

Dated : 25.09.2024

To

The Regional Officer  
Haryana State Pollution Control Board  
Sonapat

Subject: - Reply to Show Cause notice for Closure under section 33-A of water Act, 1974, prosecution action under section 43/44 of water Act 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Respected Sir

With reference to your letter no. HSPCB/SR/2024/1226 dt. 04.09.2024, received on 12.09.2024, it is stated that we agree that the unit is involved in process of Washing of garments and moreover the unit was inspected by the concerned Field Officer Sh. Ravindar Yadav, AEE along with CPCB team on 07.08.2024. Though, our CTO is valid up to 30.09.2025.

The samples for the inlet and outlet of ETP were collected by the concerned officer and after that sampling reports were released. In the reports it was found that the result of outlet of ETP has been found exceeding the prescribed limits i.e.

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l
1	60.81	49.67	26

Sir, it is clarified that we were earlier using minimal amount of salt in the process, the salt has been reduced to major extent. Moreover, we have made self-testing report from NABL approved lab and the report were found in the prescribed limits.

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l
1	SAR	16.4	26

The test report certifies that the ETP is functioning well and the test report no. AEL/SE/14092024/MW/02 dt. 18.09.2024 is attached for reference.

Furthermore, We have also deposited water testing fee amounting to Rs 2700/- Dt 25.09.2024 receipt enclosed.

We have presented our true statements above and we will try our best to take due care to the environment. We request you to conduct a re-visit and re-sampling in the unit for collecting the samples for analysis and we assure to not repeat the same.

Thank you

Yours faithfully **SHIVAM ENTERPRISES**

For Shivam Enterprises

Authorised Signatory

**PROP.**



# ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Report No.: AEL/SE/14092024/WW/02 Reporting Date: 18/09/2024

Issued to: M/s Shivam Enterprises Plot No.-274, HSIIDC Barhi, Phase-I, Sonipat - 131101, Haryana	Sample I'd : AEL/SE/140924/WW/02 Date : 14.09.2024 Period of testing : 14.09.2024 to 18.09.2024
---	---

### SAMPLE PARTICULARS:

Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	14.09.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	Colour	--	Colorless	--	IS-3025(P-4)
2	Odour	--	Odorless	--	IS-3025(P-5)
3	pH	--	7.31	6.0-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	107.0	1400	APHA 23 <sup>rd</sup> Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	26.0	500	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	38.4	1500	APHA 23 <sup>rd</sup> Ed. 4500 H B
7	Oil & Grease	mg/l	4.6	10	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	10.7	50	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	1926.0	N.S.	APHA 23 <sup>rd</sup> Ed.,2540 C
10	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	N.D.	1.0	APHA 23 <sup>rd</sup> Ed.,5530
11	Total chromium (as Cr)	mg/l	0.94	2.0	APHA 23 <sup>rd</sup> Ed.,3111 A B C
12	Conductivity	µs/cm	2964.0	N.S.	APHA 23 <sup>rd</sup> Ed.,2510 B
13	Sulphide (as S)	mg/l	1.8	2.0	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	16.4	26	APHA 23 <sup>rd</sup> Ed.

Remark-N.S.-Not Specified, - ND-Not Detectable, Standard Limits are given by client as per consent.

### Checked By

Note: 1. The result listed refer only to the tested samples and applicable parameters.

2. Sample will be destroyed one month from the date of issue of test certificate.

3. Any complaints about this report should be communicated within 7 days of issue of this report

4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

Authorized Signatory





# ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

## Test Report

Reporting Date: 18/09/2024

Report No.: AEL/SE/14092024/WW/01

Issued to:  
M/s Shivam Enterprises  
Plot No.-274, HSIIDC Barhi, Phase-I,  
Sonipat - 131101, Haryana

Sample I'd : AEL/SE/140924/WW/01  
Date : 14.09.2024  
Period of testing : 14.09.2024 to 18.09.2024

### SAMPLE PARTICULARS:

Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	14.09.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Test Protocol
1	Colour	--	Lt. Greenish	IS-3025(P-4)
2	Odour	--	Mild	IS-3025(P-5)
3	pH	--	6.37	APHA 23 <sup>rd</sup> Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	831.4	APHA 23 <sup>rd</sup> Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	249.0	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	196.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
7	Oil & Grease	mg/l	21.4	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	33.6	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	3140.0	APHA 23 <sup>rd</sup> Ed.,2540 C
10	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	1.06	APHA 23 <sup>rd</sup> Ed.,5530
11	Total chromium (as Cr)	mg/l	3.69	APHA 23 <sup>rd</sup> Ed.,3111 A B C
12	Conductivity	µs/cm	4832.0	APHA 23 <sup>rd</sup> Ed.,2510 B
13	Sulphide (as S)	mg/l	8.4	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	96.4	APHA 23 <sup>rd</sup> Ed.

Checked By



- Note: 1. The result listed refer only to the tested samples and applicable parameters.  
2. Sample will be destroyed one month from the date of issue of test certificate.  
3. Any complaints about this report should be communicated within 7 days of issue of this report  
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

Reference ID: 570487066

Transaction Type: Within PNB Payment

From Account: 04265011000180

Transaction Date(dd/MM/yyyy): 25/09/2024

Request Date(dd/MM/yyyy): 25/09/2024

To Account: HR STATE POLLUTION CONTROL BOARD

Beneficiary Account Number: 4916000100007912

Beneficiary Bank Name: PUNJAB NATIONAL BANK

Beneficiary Branch:

IFSC Code: PUNB0498800

Transaction Amount: INR 2,700.00

Remark: pollution resampling fee

Transaction Status: Success

External Reference Number:

VAKALATNAMAIN THE MATTER OF:-

Mr Varun

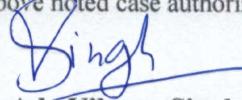
... Original Applicant

Versus

State of Haryana &amp; ORS

...RESPONDENT(S)

KNOW ALL to whom these presents shall come that I, Mr. Sandeep Taneja signatory of "M/s Supreme Fashions" (Proprietorship) appointed & authorized, do hereby appoint (herein after called the advocate/s) to be my Advocate in the above noted case authorize them:

**SINGH AND ASSOCIATES****ADVOCATES****CH: 141, LAWYERS BLOCK-1,****DELHI HIGH COURT, NEW DELHI****(M) 7678486660, EMAIL: VIKRAMSINGH721@GMAIL.COM**


Adv Vikram Singh Adv Tusharika Sharma

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arises touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

And I, undertake that I or my duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once fee is paid, I will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 10 day of December, 2024.

ADVOCATE

CLIENT



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

O.A NO. 622 OF 2024

**VAKALATNAMA**

**IN THE MATTER OF:-**

Mr Varun

... Applicant

Versus

State of Haryana & ORS

...RESPONDENT(S)

KNOW ALL to whom these presents shall come that I, Mr. Vikas Dhingra signatory of "M/s Denim Art" (Proprietorship) appointed & authorized, do hereby appoint (herein after called the advocate/s) to be my Advocate in the above noted case and authorize them:

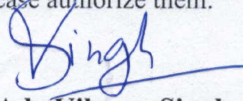
**SINGH AND ASSOCIATES**

**ADVOCATES**

CH: 141, LAWYERS BLOCK-1,

DELHI HIGH COURT, NEW DELHI

(M) 7678486660, EMAIL: [VIKRAMSINGH721@GMAIL.COM](mailto:VIKRAMSINGH721@GMAIL.COM)

  
Adv Vikram Singh Adv Tusharika Sharma

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I, undertake that I or my duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

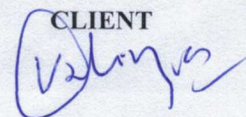
And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once fee is paid, I will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 20 day of December, 2024.

ADVOCATE

20 - Feb 2025

CLIENT



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

VAKALATNAMA

IN THE MATTER OF:-

Mr Varun

Versus

... Original Applicant

State of Haryana & ORS

...RESPONDENT(S)

KNOW ALL to whom these presents shall come that I, Mr. Suresh Kumar signatory of "M/s Shivam Enterprises" (Proprietorship) appointed & authorized, do hereby appoint (herein after called the advocate/s) to be my Advocate in the above noted case authorize them:

**SINGH AND ASSOCIATES**

**ADVOCATES**

CH: 141, LAWYERS BLOCK-1,

DELHI HIGH COURT, NEW DELHI

(M) 7678486660, EMAIL: VIKRAMSINGH721@GMAIL.COM

*Singh*

Adv Vikram Singh Adv Tusharika Sharma

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I, undertake that I or my duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once fee is paid, I will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 17 day of ~~December, 2024~~

ADVOCATE

*Feb, 2025*

CLIENT

*Suresh Kumar*